

**BEFORE THE HON'BLE NATION GREEN  
TRIBUNAL WESTERN ZONE BENCH PUNE, AT  
PUNE**

**Original Application No. 92 / 2022 (WZ)**

**Commodore (Brig. Rnk) Rakesh Verma ... Applicant**

**Versus**

**M/s V. T. Parlesha LLP & Mohite Associates  
and Others ... Respondent**

**Memo of Reply & Rejoinders**

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**Pune**

Dated : 20/05/2023

*Ankush A. Chavhan*

Advocate of the Applicant

*[Signature]*  
Applicant

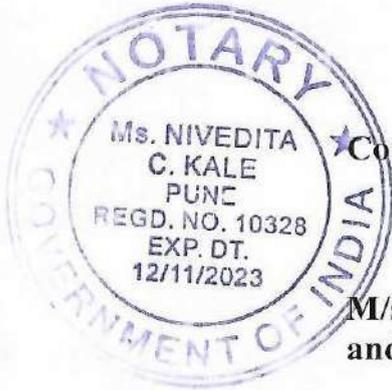
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and Others ... Respondent**



The Reply of the Applicant to the Report of the Joint Committee in Compliance with Order dated 05/12/2022, is as follows :

1. The Applicant submits that vide order dated 19/10/2022 and 15/11/2022, the Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune had directed the Maharashtra Pollution Control Board to submit the site visit report of the as on date compliance carried out by the Respondent No. 1 / Project Proponent. There was a delay on part of the Maharashtra Pollution Control Board and vide order dated 15/11/2022, the Maharashtra Pollution Control Board was given directions by Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune to submit the said report within a period of one week..

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2. The Applicant submits that the Maharashtra Pollution Control Board filed the report 02/12/2022, which was prominently replied by the Applicant as on 05/12/2022, by filing its Rejoinder to the said report. Accordingly, the Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune passed an interim order 05/12/2022, Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune had observed vide paragraph no. 13 of the said order that ***"installation of Acoustic Hood is being disputed by the learned counsel for the Applicant despite the compliance report having being submitted by the MPCB"***. The Applicant further submits that with reference to the said averments the Applicant submits as follows :

- a. The Applicant submits that the Applicant never disputed the installation of Acoustic Hood. The Applicant dispute the installation of the ***"additional metallic acoustic enclosure"*** wherein the Applicant emphasis the word ***"additional"***. In the said submission, the paragraph no. 28 of the Rejoinder of the Applicant is amply clear on the above mentioned submission of the Applicant and the learned counsel of the Applicant;
- b. The Applicant submits that the Governmental Educational Institution COEP who was appointed



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by the Respondent No. 1 / Project Proponent, which was as per the directions of the Maharashtra Pollution Control Board vide interim directions dated 30/03/2022; in order to study and give suggestions of technical and remedial measures so as to minimise the odour and noise pollution from STP, wherein the Governmental Educational Institution COEP had given only one recommendation on noise reduction dated 10/08/2022 vide issuing the first interim report which is not placed before this Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune. All the recommendations have been categorically numbered which also includes the recommendation on noise reduction which is listed at serial no. 4 and serial 17 of the 2<sup>nd</sup> and 3<sup>rd</sup> interim reports dated 17/10/2022 and 25/11/2022, filed by the Governmental Educational Institution COEP. It can be seen from the said reports that the recommendations at serial no. 4 and serial no. 18 of the 2<sup>nd</sup> and 3<sup>rd</sup> interim reports dated 17/10/2022 and 25/11/2022, for the noise reduction is consistently maintained throughout the three reports without any additional requirement and compliance which is to be made on the part of the Respondent No. 1 / Project Proponent;



*OC*  
*TC*

- c. The Applicant reiterates the averments made by the Applicant in paragraph no. 28 of the Rejoinder dated 05/12/2022. The Applicant submits that considering the point no. b mentioned above, the Applicant has highlighted the said issue in the said paragraph no. 28, which is as follows :

*" 28.The Applicant submits that the Governmental Educational Institution reports and report submitted by the MPCB Pune post-22/12/2022 visit have clearly shown that the Odour problem persists even today despite the incorporation of all the remedial actions recommended by Governmental Educational Institution. Further adding BIO CULTURE is a temporary relief and not a permanent solution as it depends on the Best Management Practices (BMP). The Applicant submits that despite incorporating all the Noise Reduction Arrangements as recommended by Governmental Educational Institution the Noise recorded is higher on 22/11/2022. However the noise recorded on 29/11/2022 is lower than on 22/12/2022. The Applicant submits that this only show that with no additional arrangements made to reduce the noise levels between 22/11/2022 and*



29/11/2022, the readings are highly inconsistent and unreliable. The third interim report by Governmental Educational Institution dated 25/11/2022 indicates that **Governmental Educational Institution have never recommended any additional improvements over and above that of the report dated 17/10/2022.** Therefore the report made by MPCB that during their 2nd visit on 29/11/2022 that Additional Metallic Acoustic Enclosure With An Internal Acoustic Foam Panel to the Blower was provided due to which the noise levels have come down is incorrect as this measure was already in place as reported by the NSafe in their email dated 24/10/2022 to Governmental Educational Institution as part of their final preparedness which was confirmed by Governmental Educational Institution on their visit on 25/11/2022 and third interim report on the same date."

- d. The Applicant submits that the Applicant has analysed the reports which have been produced on record by the MPCB vide the 2<sup>nd</sup> and 3<sup>rd</sup> interim reports dated 17/10/2022 and 25/11/2022 of the Governmental Educational Constitution COEP followed by the MPCB site visit report dated



02/12/2022. The Applicant submits that based on the said reports the Applicant filed its Rejoinder dated 05/12/2022 for the said Report, wherein the Applicant has *only* highlighted the erroneous reporting of the MPCB and the Governmental Educational Constitution COEP from the 2<sup>nd</sup> and 3<sup>rd</sup> interim reports dated 17/10/2022 and 25/11/2022 of the Governmental Educational Constitution COEP followed by the MPCB site visit report dated 02/12/2022. The Applicant further submits that based on the said unjustified scenarios which has resulted in the said dispute;

3. The Applicant submits upon the said reply of the Applicant, this his Hon'ble National Green Tribunal Western Zone Bench Pune, At Pune, vide order dated 05/12/2022 gave directions and constituted a committee comprising one representative from Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and Commissioner, Pune Municipal Corporation (PMC), respectively. The Committee Report was shared with the Counsel of the Applicant via. email on 17/03/2023, which is pertaining to the said disputed Acoustic Hood wherein the said committee has recorded the Photographs wherein implementation of the Acoustic Hood is been shown. The said recordings have been made by the



committee on the 20/01/2023. The Applicant further submits that all the reports previously submitted by MPCB and COEP have clearly exhibited that the *“Acoustic Hood is provided. Room is partially covered with foam sheets and pumps were provided with covers”*. The Applicant submits that it can be clearly seen from the reports that work is partial and the motors are not covered by metallic enclosure which is mentioned at Serial No. 4 and Serial No. 18 of the said report of the the Governmental Educational Constitution COEP from the 2<sup>nd</sup> and 3<sup>rd</sup> interim reports dated 17/10/2022 and 25/11/2022 of the Governmental Educational Constitution COEP followed by the MPCB site visit report dated 02/12/2022. The Applicant submits as the work is still partiality completed it cannot be considered as fully completed and the Governmental Educational Constitution COEP will be submitting the Final Adequacy Report which will clarify as to whether the Respondent No. 1 / Project Proponent has partially or fully complied with the recommendation of the said the Governmental Educational Constitution COEP.

4. The Applicant submits that the said report is pertaining to compliance of the Acoustic Hood only. The Applicant further submits that the same is been partially complied by the Respondent No. 1 / Project



Proponent. The Applicant further submits that the latest report by filed by the said Joint Committee dated 02/03/2023 wherein, in the last paragraph of the said report says *“For further effective minimization of noise, various mechanical equipment viz. air, blower assembly and pumps may be installed on the anti-vibration pads”*. The Applicant submits that this clearly indicates that the said STP's of the Respondent No. 1 / Project Proponent are still a source of noise pollution which can be very well seen from the said report and hence the said Joint Committee has also suggested alternatives in order to reduce the same.

5. The Applicant submits that the on the day of filing this reply to the report the Applicant is facing the nuisance regarding the emission of noise and obnoxious odour from the STP of the Respondent No. 1 / Project Proponent.

Pune

Dated : 20/05/2023

 Advocate for the Applicant

Advocate for the Applicant





**VERIFICATION**

I, **Commodore (Brig. Rnk) Rakesh Verma** the Applicant herein, do here state on solemn oath and affirmation that the contents of paragraph no. 1 to paragraph no. 5 are true and correct to the best of my knowledge, information and belief. Hence, I have signed and sworn this **Verification** before the **Hon'ble Notary Public of India** on this day of **20<sup>th</sup> May of the year 2023.**



**Affiant**

**Commodore (Brig. Rnk) Rakesh Verma**

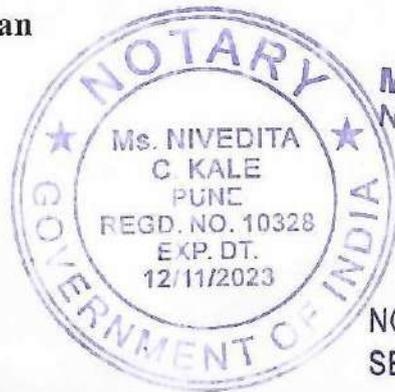
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**20 MAY 2023**

**Adv. Omkar A. Chavan**

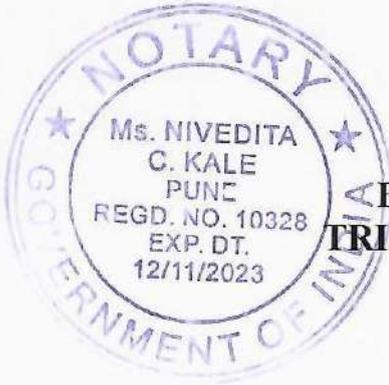
**BEFORE ME**

**Ms. NIVEDITA C. KALE**  
**NOTARY, GOVT. OF INDIA**  
**PUNE**



**NOTED AND REGISTERED AT**  
**SERIAL NUMBER 1621 D/23**





**BEFORE THE HON'BLE NATION GREEN  
TRIBUNAL WESTERN ZONE BENCH PUNE, AT  
PUNE**

**Original Application No. 92 / 2022 (WZ)**

**Commodore (Brig. Rnk) Rakesh Verma ... Applicant**

**Versus**

**M/s V. T. Parlesha LLP & Mohite Associates  
and Others ... Respondent**

The Rejoinder of the Applicant to the Report submitted by  
the Respondent No. 10 dated 21/03/2023, is as follows :

1. The Applicant submits that it was categorically stated by Respondent No. 10 that the night time noise levels found exceeding as per Rule 3(1) and 4(1) of Noise Pollution Rule 2000. Similarly the Respondent No. 10 further stated that since the noise levels observed are not exceeding 10 db from the base line report have presented a cloudy and hazy picture. The Applicant further submits that to the unsuspecting audience it may appear that everything is honky dory but to the well informed and to the experts it is can be very clearly seen that the overall noise levels are exceeding the norms of 45 db.

2. The Applicant submits that the issue of Rule 7(1) of Noise Pollution requiring noise levels more than 10 db from baseline levels is to devoid and draw the attention away and dilute the overall excessive noise levels recorded at night time in the area affected and under study. The rule 7(1) is only with respect to complain and not overriding the Rule 3(1) and 4(1). These rule 3(1) and 4(1) are mandatory and directive as use of word "SHALL" is employed and therefore no escape from it, however rule 7(1) is using word "MAY". Therefore use of Rule 7(1) in the relevant report by Respondent No. 10 is not only unwarranted but apparently appears coloured for reasons better known to the Respondent No. 10. The Applicant further submits that the Respondent No. 10 by quoting Rule 7(1) in the said Report is indicating that the Applicant does not have the right to make a Complaint.
3. The Applicant submits that as far as Rule 7(1) is concerned, it is for making complaints. It is to be noted at this stage that based on the same Rule 7(1) of Noise Pollution Rule , the Applicant had made the very first complaint which is dated 22/10/2021 to the Respondent No. 10 and Respondent no 10 had taken due cognisance of the said complaint and thereafter Respondent No. 10 made field visit wherein Smt S



Jadhav ,the field officer visited and inspected the site and thereafter she made an internal LEGAL-ACTION proposal no MPCB-LEGAL-ACTIONS-180122026. The Applicant further submits that based on this internal report a personal hearing for the said complaint was held on 24/03/2022 at Regional Office of the Respondent No. 10 at Pune, wherein Mr. More who was the representative of Respondent No. 1 along with their Environmental Consultant and the Applicant were presented and the said meeting was conducted in the presence of Shri. Jagtap SRO-1 of the Respondent No. 1 and other officials of the Respondent No. 10 and Chaired by the Regional Officer Shri. Waghmare.



4. The Applicant submits that Subsequent to hearing an INTERIM DIRECTIONS were issued to Respondent No. 1 on 30/03/22 (page 390 Annexure X of Original Application filed by the Applicant). This action inter alia are very clear as to that Rule 7(1) was implemented and complaints registered which in turn means the value observed by the field officer of Respondent No. 10 was higher than 10 db from the baseline.
5. The Applicant submits that as per the Complaints of the Applicants which are in effect from long back and the same are still continuing, for the Respondent No

10 to state that now the value is slightly less than the 10db value has no meaning as on today.

6. The Applicant submits that it is also a recorded fact that noise levels recorded during Day time (reported by Respondent No. 10 vide report dated 02/12/22) (at pages 658 to 665) are less than Night time noise levels (reported by Respondent no 10 dated 21/03/23) which only indicates inconsistencies as the Day time noise levels are always higher than Night Time Levels.

7. The Applicant submit that the latest report submitted by Respondent No. 10 dated 22/03/23 clearly indicates that all the corrective actions undertaken so far have proved to be ineffective and with this state of affairs the uncertainty continues. The Applicant submit that only strict legal actions as per the provisions in various Act will only rectify the problems.

**Pune**

**Dated : 20/05/2023**

*Omkar A. Chavan*

**Advocate for the Applicant**

**Applicant**

*Omkar A. Chavan*

**VERIFICATION**

I, **Commodore (Brig. Rnk) Rakesh Verma** the Applicant herein, do here state on solemn oath and affirmation that the contents of paragraph no. 1 to paragraph no. 7 are true and correct to the best of my knowledge, information and belief. Hence, I have signed and sworn this **Verification** before the **Hon'ble Notary Public of India** on this day of **20<sup>th</sup> May** of the year **2023**.



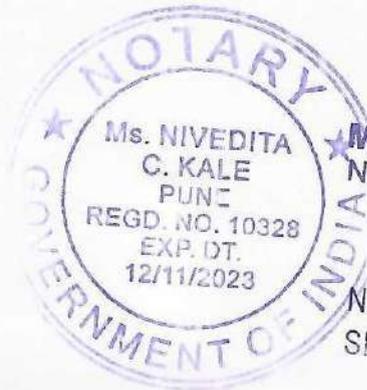
**Affiant**

**Commodore (Brig. Rnk) Rakesh Verma**

**I know the Affiant**

*Omkar A. Chavan*

**Adv. Omkar A. Chavan**



**BEFORE ME**

*M. C. Kale*  
Adv.

**Ms. NIVEDITA C. KALE**  
NOTARY, GOVT. OF INDIA  
PUNE

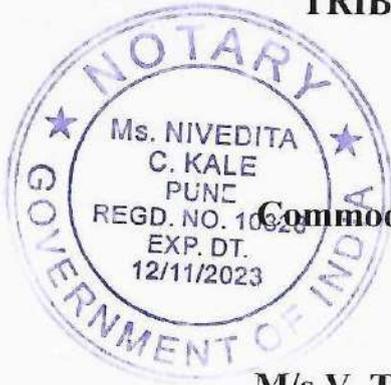
NOTED AND REGISTERED AT  
SERIAL NUMBER 154p/23

**20 MAY 2023**



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**BEFORE THE HON'BLE NATION GREEN  
TRIBUNAL WESTERN ZONE BENCH PUNE, AT  
PUNE**



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**Commodore (Brig. Rnk) Rakesh Verma ... Applicant**

**Versus**

**M/s V. T. Parlesha LLP & Mohite Associates  
and Others ... Respondent**

The Rejoinder of the Applicant to the Reply of the  
Respondent No. 1 dated 23/03/2023, is as follows :

1. The Applicant submits that the contents and the averments made by the Respondent No. 1 in their reply dated 23/03/2023 are false and frivolous in nature. The Applicant denies the contents of the same at the outset, unless specifically admitted. The Applicant further submits that the Respondent No. 1 be put to strict proof with regards to the contents and the averments made by the Respondent No. 1 in the said reply.
2. The Applicant submits with regards to the averments of Paragraph No. 1, the Applicant denies the contents thereof. The Applicant submits that the Respondent No.1 be put to strict proof with regards to the contents and the averments of the said paragraph. The

*(Signature)*

Applicant further submits that the reply filed by the Respondent No. 1 is false, frivolous and vague in nature and the Applicant prays before this Hon'ble Tribunal that the same be rejected and heavy cost be imposed on the Respondent No. 1 for Environmental Damage and the Respondent No. 1 be directed to make a restitution plan thereby.

3. The Applicant submits that with regards to the contents and the averments of Paragraph No. 2, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Applicant further submits that the said scenario has arose before this Hon'ble Tribunal due to the non compliance of stipulations and statutory requirements as mentioned at *Paragraph 3(i) & 3(iii) given under General Conditions for Post Construction / Operation Phase (at page number 13) and Paragraph No. 3(xxii) given under General Conditions for Construction Phase (page number 12) of EC number SEAC-III-2015/CR-12/TC-3 dated 21/09/2016.* The Applicant further submits that it also includes non compliance on *Para 3(viii), (ix),(xi),(xii),(xiii) covered under 'General Conditions for Post Construction/ Operation Phase' of EC Dated 21/09/2016.* Similarly various



Para i.e. 3B(ix),(xi),(xii),(xiv) under 'OPERATION PHASE' and 3C(iv),(v) of Amended EC dated 03/09/2021, which are not complied by the Respondent No. 1 therefore the same warrants action vide Para 5 of the subject EC order. The Applicant further submits that in the reply of the Respondent No. 1, the Respondent No. 1, clearly admits that despite the cardinal infrastructure not been in place in fully functional state, the application by Respondent No. 1 was put forth for obtaining the Occupancy Certification (OC) from PMC, which was done much in advance even before the STPs were not INSTALLED and the STP was not fully Functional and Compliant. The Applicant further submits that till date, no due permission of MPCB / Respondent No. 10 exists on operationalisation of STP as required vide above quoted paragraphs which are mandatory. The Applicant further submits that with this regard an RTI was filed by the Applicant dated 16/11/2022 in which the issue of Granting permission for installation operation of STP by MPCB / Respondent No. 10 as mandated vide paras quoted above was queried, to which MPCB has replied in NEGATIVE. The copies of the RTI Application made to the MPCB and the response thereof are annexed herewith at *Annexure - AR -1*.



4. The Applicant submits that on 05/04/2023 the Applicant had preferred an RTI Application to the CPCB. The RTI Application was replied by CPCB on 21/04/2023 and it was stated and concluded by CPCB that No information is available. The copies of the RTI Application made to the CPCB and the response thereof are annexed herewith at **Annexure - AR -2.**

The copies of the RTI App. made to SEIAA & the Response thereof are annexed herewith at Annexure-AR-3.

5. The Applicant submits that till date no Consent to Operate has been obtained by Respondent no 1. In this regard *Section 21 of Air (Prevention & Control of Pollution) Act 1981 and Section 25 of Water (Prevention and Control of Pollution) 1974* are relevant. The Applicant further submits that the requirement of obtaining Prior Consent to Operate before operation of STP is clearly stipulated at *Para 11 of Schedule IV of MPCB consent to establish order no Format 1.0/BO/ROHQ/PN-27316-15/CE/CC-3127 dated 02/03/2016 was also not followed. Also Section 45(19),(26),(27) of the Pune Municipal Corporation Public Health and Sanitation Byelaws 2017, are very clear and mandates that operation of STP without obtaining Consent to Operate constitutes an OFFENCE.* The Applicant further submits that the attention of Hon'ble Tribunal is invited to case before ***The Hon'ble National Green Tribunal Principal Bench at New Delhi between Abhisht Kusum Gupta***



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*VS State of Uttar Pradesh & Ors (kindly refer to page 17 to 19 sub para (i) of the Original Application) orders that section 133 Crpc and earning money by partial occupancy constitute committing offences under Air Act, Water Act, Environment Protect Act. The said acts also amount to offence under Section 3 of PMLA Act 2002. The Applicant further submits that various complaints made at different dates and copies of which are placed at Annexure R of the Original Application clearly exhibits that Occupation Certificate were obtained in advance. In this regard the dates of issue of Occupancy Certificate may be mapped with the complaint dates. It is also to be noted that the complaints were also made directly to PMC Respondent Nos. 12, 14 & 15 but no cognisance was taken and Occupancy Certificates were issued which is totally illegal and therefore appropriate legal actions needs to be taken on the said acts.*

6. The Applicant submit that the Respondent No. 1 and the Architect of Respondent No. 1 have admitted that the operation of STP is faulty and commenced without obtaining the Consent to Operate, in this regard Respondent No. 1 letters to PMC Respondent 14,15 are placed at page 345-346 of this Original Application.



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7. The Applicant submits that with regards to the contents and the averments of Paragraph No. 3, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Applicant submits that it is also important to note that similar violations and non compliance are with respect to *Amended EC dated No. SIA/MH/MIS/166840/2020 dated 03/09/2021* with respect to Occupation without obtaining Consent to Operate and without obtaining due permission from MPCB Respondent no 10. In this regard *para 3B(III(a)) and 3 B(IV) under Operations Phase are relevant*, thereby consequently inviting legal action as per para 6 of subject EC dated 03/09/2021. The Applicant further submits that it is equally important to note that POST obtaining the Occupancy Certificate the Respondent No. 1 got the Environment Clearance dated 21/09/2016 amended for the entire project. It is more important to note that based on the EC dated 21/09/2016, *the capacity of STP was STP1:45 m3, ;STP2:120 m3; STP3:55 m3* was constructed and Occupancy Obtained but subsequently the capacity of STPs have been increased in the Amended EC dated 03/09/3021, ie to *250 KLD +100KLD+30KLD+30*



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*KLD* i.e. the one STP whose initial capacity was *120 KLD* and which was (assuming) after inspection by Respondent no 14, 15 was cleared and based on which Occupancy Certification was issued was subsequently increased in the capacity to *250 KLD* without anyone noticing, is required to be thoroughly investigated and a matter of mischief by Respondent No. 1 in active involvement with Respondent 14, 15 which is an Offence.



8. The Applicant submits that it is also to be noted that there is huge difference in the number of approved Residential Population and Commercial population and total population in the Amended EC dated 03/09/2021 and the Original EC dated 21/09/2016, wherein the number of population has been reduced substantially from 2130 to 1810 (residential) and similarly other and total population as well. The Applicant further submits that it can be safely concluded that when the Population is decreasing from original EC to Amended EC then the capacity of the STP is also to be brought down and not increase, therefore increasing the capacity after having obtained the Occupancy Certificate is utter forgery and hoodwinking the appropriate government authorities and the same is an offence as per para 5 of Amended EC dated 03/09/2021.

9. The Applicant submits that there is no sanctioned layout attached in the Original EC dated 21/09/2016, further there is no location details in the Amended EC dated 03/09/2021.
10. The Applicant submits that with regards to the contents and the averments of Paragraph No. 4, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Applicant submits that the Respondent No. 1 has incorrectly appreciated the present Original Application and is misleading the Hon'ble Tribunal. The Respondent No. 1 is doing so by putting forth an argument that the said Application is challenging the EC. The Applicant further submits the Applicant has approached this Hon'ble Tribunal as an aggrieved person under section 14, 15 & 18 of Nation Green Tribunal Act followed by subsequent acts. The Applicant vide the said Original Application has highlighted the Non-Compliance of various statutory requirements of Original EC dated 21/09/2016 and 03/09/2021. Therefore the contention and interpretations by Respondent no. 1 are nothing but deliberate attempts to mislead the Hon'ble Tribunal. The Applicant craves the leave of this Hon'ble



*De  
ne*

Tribunal that strict administrative and disciplinary actions be taken against the erring officials of the respondent no 14, 15 after investigation for awarding untimely Occupancy Certificate in violations of provisions of EC.

11. The Applicant submits that with regards to the contents and the averments of Paragraph No. 5, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Respondent no. 1 is admitting the fact that no permission to install and certification was never obtained by Respondent No. 1. The admission that Respondent No. 1 has appointed a third party expert i.e. COEP (much after obtaining the Occupancy Certificate from respondent no 14, 15) under the interim directions (*page no 390 of Original Application*) issued by Respondent No. 10 to look into the complaints of Odour and Noise Nuisance made by Applicant and thereafter 20 changes / recommendations are an open showing that the STPs are faulty. Therefore the Respondent No. 1 cannot rely on the COEP reports as the same are incomplete as the final report from the COEP is awaited.



12. The Applicant submits that with regards to the contents and the averments of Paragraph No. 6, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Applicant submits that the Respondent No. 1 has acknowledged the fact that without necessary clearance on the infrastructure as mandated by various provisions of EC dated 21/09/2016 and 03/09/2021 the possession and occupation was given. Therefore the question of making the society a party to the matter is irrelevant, as the occupation was under the present situation itself is null and void.

13. The Applicant submits that with regards to the contents and the averments of Paragraph No. 7, the Applicant submits that the contents of the same are false, frivolous and misleading. The Applicant denies the same in toto and the Respondent No. 1 be put to strict proof with regards to the averments thereof. The Applicant submits that the Respondent no 1 has mentioned that the Applicant has not produced any material evidence on record to prove that STPs are causing nuisance to Applicant. Also the Applicant is indulging in Forum shopping. Both these points are countered by the Applicant which are as follows:



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A. with respect to material evidence following relevant and were attached in the OA:-

- i. various police complaints;
- ii. complaints to MPCB;
- iii. complaints to PMC;
- iv. complaints to SDO;
- v. complaints to health dept of PMC;
- vi. Complaints to SEIAA Mumbai;
- vii. MPCB Interim Direction to Respondent no 1;
- viii. COEP three interim reports on appointment by respondent no 1;
- ix. Appointment letter by Respondent no 1 to NSAFE Pune;
- x. NSAFE appointment letter to COEP;
- xi. MPCB Respondent no 10 and various reports to Hon'ble NGT on nuisance;
- xii. MPCB reply to Hon'ble NGT in similar against Respondent No. 1 case;
- xiii. Medical reports;
- xiv. Entire year's WhatsApp messages to Mr Bhusan, Mr Uday sutar, Mr Dole, Mr Chetan;
- xv. REPLY TO PMC notice (*dated 10/2/22 - placed at Page 325 of OA*) by Respondent no 1 and his Architect;



*OC*

xvi. Panchnama by Circle officer and Tahsilder to SDO.

B. with respect to Forum shopping it is submitted that the jurisdiction are different and approaching the SDO was for Summary relief therefore the understanding of Respondent no 1 is misplaced and inverted



14. The Applicant submits that the usage of word “corrective” by the committee and the content of the report (dated 02/12/2022 ) manifest that the STP was causing nuisance and interim directions were issued and based on which corrective actions which were initiated goes to prove that the various complaints preferred by the Applicant were bonafide and thus the issue of noise and odour nuisance were amply demonstrated and established without doubts. The Applicant further submits that despite concluding on 02/12/2022, that various corrective measures were installed but still the committee in the final Paragraph stated that for EFFECTIVE minimisation more measures are required, clearly highlighting that the measures so far taken were inadequate and not effective that is the reason that more effective measures were recommended by the committee (**page 754**). The Applicant submit that the poor efficacy of the measures which declared as corrective on

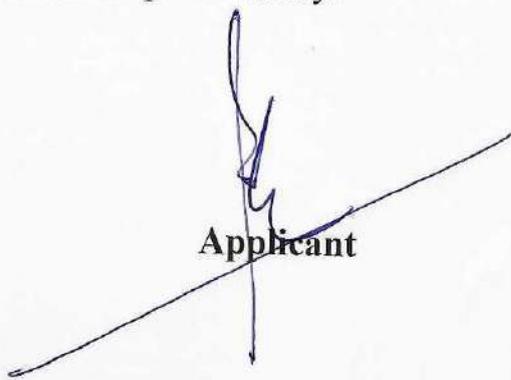
02/03/2023 were on open display when the same officials of the committee which were acting on behalf of the Respondent No. 10, gave a follow on report (dated 21/3/2023) as tasked by the Hon'ble NGT vide order dated 05/12/2022. It mentioned that the noise levels at night time are exceedingly the norms vide section 3(1) and 4(1) of Noise Pollution Rule 2000 and observations of odour nuisance was recorded on 15/02/2023 and 16/02/2023 and the same were in-vain. The reports on day time noise as submitted to Hon'ble Tribunal dated 02/12/2022 reported noise levels which were exceeding the norm of 55 db.

15. Therefore the Applicant most humbly and respectfully prays before this Hon'ble Tribunal that considering the cogent reasons states by the Applicant herein above, the Reply filed by the Respondent No. 1 is false, frivolous and misleading and the same be rejected heavy cost be imposed on the Respondent No. 1 for Environmental Damage and the Respondent No. 1 be directed to make a restitution plan thereby.

**Pune**

**Dated : 20/05/2023**

**Applicant**



*Omkar A. Chavan*

Advocate for the Applicant

VERIFICATION

I, **Commodore (Brig. Rnk) Rakesh Verma** the Applicant herein, do here state on solemn oath and affirmation that the contents of paragraph no. 1 to paragraph no. 15 are true and correct to the best of my knowledge, information and belief. Hence, I have signed and sworn this **Verification** before the **Hon'ble Notary Public of India** on this day of **20<sup>th</sup> May** of the year **2023**.

Affiant

20 MAY 2023

*[Signature]*  
Commodore (Brig. Rnk) Rakesh Verma

I know the Affiant

*Omkar A. Chavan*

Adv. Omkar A. Chavan



BEFORE ME

*H.C. Kale*  
Adv.

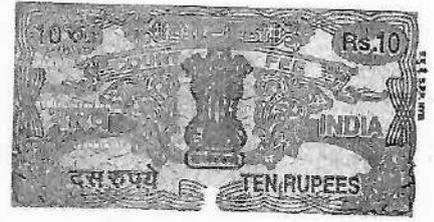
Ms. NIVEDITA C. KALE  
NOTARY, GOVT. OF INDIA  
PUNE

NOTED AND REGISTERED AT  
SERIAL NUMBER 13/10/23



*[Handwritten mark]*

SURAKSHAY HOUSE  
S.No. 57/2/22  
Behind VTP Urban Nest  
Adjacent to SAINIWAS SOC  
On Katraj-Hadapsar Bypass Road  
UNDRI  
PUNE - 411060



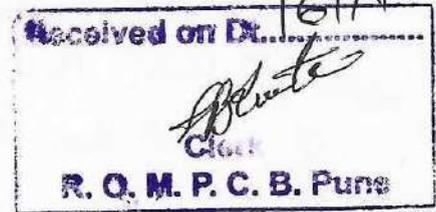
RV/RTI/2022/1

16 Nov 2022

RTI APPLICATION

To,

RO  
MPCB  
Jag center ; 3<sup>rd</sup> floor; Wakde wadi  
PUNE - 411003.



RIGHT TO INFORMATION (RTI) APPLICATION: DOCUMENTS  
AND REPORTS ON STP<sub>s</sub> (ALL) AT VTP URBAN NEST AND  
VTP TRADE PARK: UNDRI, PUNE

Sir,

1. Kindly refer to my following letters & email on the above mentioned subject:

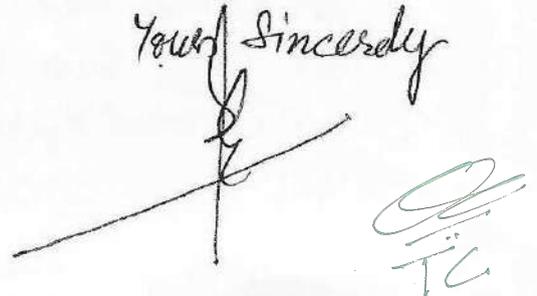
- 0/L
- (a) complaint No. RV/complaint/2022/VTP Urban Nest dt 25/03/2022 to Ro, MPCB, Pune.
  - (b) Complaint No. RV/0396/oct 2021 dated 22 oct 2021 to Ro, Director, MPCB, Pune.
  - (c) complaint No. RV/complaint/2022/VTP Urban Nest dt 20/1/2022 to Ro, MPCB, Pune.
  - (d) Ro, MPCB, Pune, intension Direction No. ROP/MPCB/ID/22033000 dt 30 Mar 2022.
  - (e) Email from Undersigned to Ro, MPCB, Pune dated 18/10/2022 (rv24oct@yahoo.com)

2. In accordance with the provisions of RTI Act, following INFORMATION w.r.t the subject issue may kindly be provided at the earliest.

- (a) Copy of letter issued by VTP & Mohite Associates "Urban Nest" to private vendor NSAFE, Pune for CONSULTANT'S WORK ORDER
  - (b) Copy of letter issued by NSafe Technologies to College of Engg, Pune (CoEP), appointing CoEP to study and suggest technical Remedial measures, at VTP urban Nest, Undri, Pune
  - (c) CoEP, Pune "Reports" on above subpara (b) to NSafe, Pune
  - (d) CoEP, Pune representative date of visits to VTP, Undri.
  - (e) Compliance Report by NSafe & VTP, Undri on the CoEP, Pune Reports, to Ro, MACB, Pune.
  - (f) Copies of CONSENT TO OPERATE, various STPs at VTP urban Nest and Trade Park 1 & 2, Undri.
  - (g) Compliance report on para (i), (iii) of General conditions for Post-construction phase; Para (xxii) of General conditions for construction phase, of Para 3 of EC granted number SEAC-III-2015/CR-12/TC-3 dt 21 Sep 2016.
  - (h) Technical details and specifications of the STPs installed at VTP urban nest and Trade Park 1 & 2. A copy of Approved Tech details & specifications of these STPs.
  - (i) Inspection report by the agency post installation of all the STPs at VTP trade park 1 & 2 & Urban Nest.
3. Request early action please.

Thanking you.

Yours Sincerely

A handwritten signature in black ink, followed by a horizontal line. To the right of the signature, there are initials 'TC' written in black ink.

# MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE – PUNE

Ph. 020-25811694  
Fax. 020-25811029  
E-mail-[sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



Jog Center Bldg.  
2nd floor, Wakdewadi,  
Mumbai – Pune Highway,  
Pune 411003

MPCB/ SROP1/ 221219-FTS-0005

Date: 19-12-2022

To,

✓ Commodore (BRIG.RANK) Rakesh Verma Surakshay  
House S. No. 57/2/22, Behind VTP Urban Nest,  
Adjacent to Sainiwas SOC on Katraj- Hadapsar  
Bypass Road Undri, Pune-411060.

Sub: - Application under "The Right to Information Act, 2005" regarding...  
Ref: - Your Application under "The Right to Information Act, 2005"  
16/11/2022 (221116-FTS-0116)

With the referred of above reference, the requisite information is related to Sub Regional Officer, Pune-1 which is received today and enclosed herewith, for your information.

If you are not satisfied with the received information you may consult within a stipulated period to the Appellate Authority i.e. Regional Officer/ Appellate Officer, M.P.C. Board, 3<sup>rd</sup> Floor, Jog Centre, Wakdewadi, Pune-03.

(Pratap Jagtap)  
Public Information Officer &  
Sub- Regional Officer,  
M.P.C.B., Pune-I

Copy to:-

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-REGIONAL OFFICE, PUNE 1**

Phone: 020-25811694  
Fax: 020-25811029  
Visit us at [www.mpcb.gov.in](http://www.mpcb.gov.in)  
E-mail: [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



Jog Center Bldg.  
2<sup>nd</sup> Floor, Wakdewadi,  
Mumbai Pune Highway,  
Pune 411003

**"Your Service is our Duty"**

MPCB/ PUNE/ 221215-FTS-0203

Date: - 15-12-2022

To,  
The Information Officer,  
M.P.C. Board,  
Pune.

Sub: - Application under "The Right to Information Act, 2005" regarding...

Ref: -RTI application of Commodore(BRIG.RANK) Rakesh Verma Surakshay House S. No. 57/2/22, Behind VTP Urban Nest, Adjacent to Sainiwas SOC on Katraj-Hadapsar Bypass Road Undri, Pune-411060. dtd 16/11/2022 (221116-FTS-0116)

With reference to above subject, please find enclosed herewith the information which is presently available in this office as per this office record in respect of RTI application received under "The Right to Information Act, 2005" by above referred applicant for your reference please.

Sr. No.	Question	Answer
1.	Copy of letter issued by VTP & Mohite Associate Urban Nest to private vendor NSAFE, Pune for Consutants's work order	Copy enclosed.
2.	Copy of letter issued by N safe Technolgies to College of Engg, Pune (COEP), appointing COEP to Stndy and suggest technical Remedial measures at VTP urbam Nest undri, Pune.	Copy enclosed.
3.	COEP, Pune Reports on above sub para (b) to N safe, Pune	Copy enclosed.
4.	COEP, Pune representative date of visit to VTP, undri.	Information is as above
5.	Compliance Report, by N safe & VTP, undri on the COEP, Pune Resports, to Ro MPCB, Pune.	Information is as above
6.	Copies of Consent to Operate various STPs at VTP urban nest and trade park 1 & 2 undri.	In Process
7.	Compliance report on para (i), (iii) of General condition for post- construction phase para (xxii) of General condition for construction phase, of para 3 of EC granted number SEAC-III-2015/CR-12/TC-3 dt 21 sep 2016.	As per office record this information is not available with this office.
8.	Technical details and specifications of the STPs installed at VTP urban nest and trade park 1 & 2 A copy of approved tech details & specification of these STPs.	Copy enclosed.
9	Inspection report by the agency post installation of all the STPs at VTP trade park 1 & 2 urban nest	Nil

Yours Faithfully,

  
 (Pratap Jagtap)  
 Sub- Regional Officer,  
 M.P.C.B., Pune-I

Copy submitted for information to: -

  
 TIC

**VTP MOHITE ASSOCIATES - URBAN NEST**

Village Undri, Karyaj Hadapur By Pass Road Hadapur, Pune - 411028  
Web : www.vtpmohite.in | Tel. 91 20 66850009

**CONSULTANT'S WORK ORDER**

WORK ORDER NO. : WO/URBESTDEV/2022-23/258 WORK ORDER DATE:

Project - URBAN NEST  
Sub Project - DEVELOPMENT  
Location : Sr. No 58(Part), at Village Undri, Taluka  
Haveli, District Pune,  
Pune  
411048

N safe Technologies LLP  
C-2/14, Rahul Park CHS, Near Utsev Hall, Shikharthi Nagar, Kothrud,  
Pune-411038, Pune - 411038, Maharashtra, India.

**GSTIN : 27AARFN7270L1Z11**

Contact No. :  
Service Tax No. :  
Pan No. :  
VAT No. : AARFN7270L  
Email ID : nsafa.pune@gmail.com

Work Category CONSULTANCY CHARGES()

Sub Category

Scope of Work

1) To arrange visit of CoEP official to the site for plant assessment 2) Situation analysis of STP from College of Engineering Pune (CoEP) 3) Approvals of modifications from CoEP authority. 4) To arrange visit of CoEP official to the site for compliances completion. 5) compliance completion report from CoPE.

Estimated Value of work Rs. 1,77,000.00/-

**CONSULTANT'S WORK ORDER SCOPE DETAILS**

DESCRIPTION	UNIT	QUANTITY	RATE (INR)	AMOUNT (INR)
<b>DEVELOPMENT</b>				
1) To arrange visit of CoEP official to the site for plant assessment 2) Situation analysis of STP from College of Engineering Pune (CoEP) 3) Approvals of modifications from CoEP authority. 4) To arrange visit of CoEP official to the site for compliances completion. 5) compliance completion report from CoPE.	Lump Sum	1.00	150,000.0000	150000.00
<b>Category Total - CONSULTANCY CHARGES</b>		1.00	150,000.0000	150000.00
<b>SubProject Total - DEVELOPMENT</b>				
<b>GRAND TOTAL</b>				1,50,000.00
Discount Percentage				0.00
Discount Value				0
Work Order Base Value				1,50,000.00
Work Tax Addition				27,000.00
<b>Work Order Gross Value</b>				<b>1,77,000.00 00</b>

**Tax Addition**

Tax Category	Tax	Tax Type	% of WO value	Tax Amount (INR)
CGST	INPUT CGST 9%	Exclusive	100	13,500.00
SGST	INPUT SGST 9%	Exclusive	100	13,500.00
			<b>Total</b>	<b>27,000.00</b>

**Tax Deduction**

Tax Category	Tax	Tax Amount
TDS	TDS ON PROFESSIONAL FEES 104 I @ 10%	

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TC

Total WO Value: INR 1,77,000.00/- (Rupees One Lakh Seventy Seven Thousand Only)

Payment Schedule

TOTAL

Terms & Conditions

1) PRICE : Our Lumpsum price for the above quoted work as per the Scope supply and schedule of exclusion would be 1,50,000

GST : Applicable Extra 18 %

Non Applicant

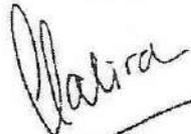
INSURANCE : Not applicable for this proposal.

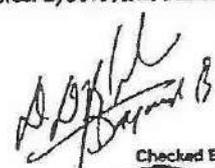
DELIVERY : 3-4 weeks after receipt of PO and advance.

PAYMENT TERMS : 1) 50% Advance along with purchase order 2) 50% After Final Report From CoEP

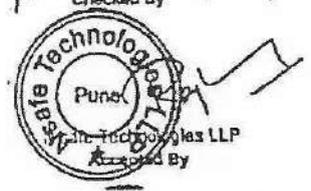
Authorised Signatory

  
NACHIKET AHIRRAO  
Submitted By

  
Approved By

  
Checked By

  
Koli 18/11/20



WO/URBNESTDEV/2022-23/258





May 18, 2022

To,  
The Director General,  
College of Engineering Pune  
Pune

Subject: Requirement of STP Adequacy Report...

Kind Attn: Dr. Shindiken / Dr. Sadgiz Sir... [Civil Engg Dept]  
Respected Sir,

We are in need of Sewage Treatment Plant adequacy report for compliance purpose.  
The scope of services will be

1. To prepare plant adequacy report.
2. To provide inadequacy of the plant, if any.
3. To suggest the scheme to make the plant adequate, if inadequacy found.
4. To prepare final adequacy report for plant for designed capacity and parameters.

Site Location – Undri, Pune – VTP Urban Nest

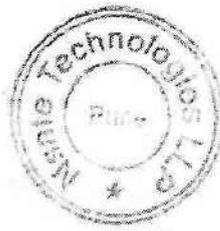
We request to submit your proposal at earliest.

Please do the needful and oblige.

Yours Faithfully,

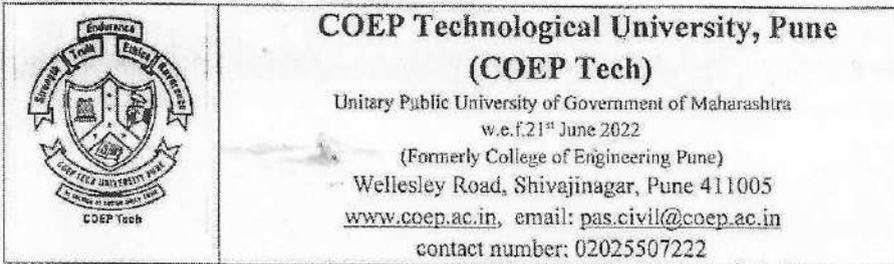
For Nsafe Technologies LLP,

Authorized Signatory



Dr. Sadgiz  
05.06.2022  
आवक लिपीक  
अधिबांशिकी महाविद्यालय  
पुणे-४११००५.

Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022



COEP TECH/CED/Env./ 2022/PAS/1712

Date : 17/10/2022

To,  
NSafe Technologies LLP,  
C-2/14, Rahul Park, Shikshak Nagar, Kothrud Pune – 411 038

Sub: Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri,  
Pune

- Ref: 1. Your Letter dated 18.05.2022  
2. Our letter no. COEP/Civil/Env.-PAS/2022/942 dated 15.06.2022  
3. Work order no. STP/22-23/29 dated 05.07.2022  
3. Payment receipt dated 12.07.2022  
4. letter no. COEP TECH/CED/Env./ 2022/PAS/1331 dated 10/08/2022

R/Sir,

As per reference letter no.4, I have sent an Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune. It is mentioned to kindly send a report after implementation of recommended remedial measures within 45 days after receipt of this first interim report and next visit for the final adequacy report will be scheduled within eight days after receipt of communication about the implementation of remedial measures. But I have not received any implementation report so I have visited site on 17.10.2022 to verify implementation of recommendation. I am sending Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune for necessary action.

Kindly send a report after implementation of recommended remedial measures after receipt of this second interim report and next visit for the final adequacy report will be scheduled within eight days after receipt of communication about the implementation of remedial measures. After the visit, the final adequacy report will be submitted to NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud, Pune within the next eight days.

Thanking you,



1/10

Professor in Civil Engineering Department

COEP Technological University, Pune

Dr. Parag Sadgir  
Professor in Civil Engineering Department  
COEP Technological University Pune  
Unitary Public University of Government of Maharashtra  
(Formerly College of Engineering Pune)

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TC

Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

(Formerly College of Engineering Pune)

## Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune

### Introduction:

As per letter of NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud Pune - 411 038 dated 18.05.2022. After discussion, quotation about adequacy report was communicated as per letter no.COEP/Env.-PAS/2022/942 dated 15.06.2022. Then NSafe Technologies LLP, Pune sent a Work order dated 05.07.2022 with payment receipt dated 12.07.2022 for work of Adequacy Report of Sewage Treatment Plant at site VTP Urban Nest, Undri, Pune. After study of design details submitted by NSafe Technologies LLP, Pune and site visit on 21<sup>st</sup> July 2022, detailed Situational Analysis of Sewage treatment Plant Adequacy for VTP Urban Nest, S. no. 58/2/1A,58/2/2A,58/2B, Undri, Pune site was carried out. Remedial measures for Sewage Treatment Plant process and operational improvements are recommended by letter no. COEP TECH/CED/Env./ 2022/PAS/1331 dated 10/08/2022 to minimize odour and noise immediately and it is mentioned to send a report after implementing recommended remedial measures within 45 days after receipt of the interim report so that next visit for the final adequacy report will be scheduled within eight days. Due to non-receipt of the report and to assess the implementation of recommended remedial measures, second site visit was conducted on 17.10.2022.

### Scope of work

1. To prepare plant adequacy report.
2. To provide inadequacy of the plant, if any.
3. To suggest the scheme to make the plant adequate if inadequacy is found.
4. To prepare a final adequacy report for the plant for designed capacity and parameters.



### Project description:

As per the information given by NSafe Technologies LLP, Pune, VTP Urban Nest, Undri, Pune project is situated at S. no. 58/2/1A,58/2/2A,58/2B at village Undri Pune in Pune Municipal Corporation area. (Latitude from 18° 26' 57" to 18° 26' 56", longitude From : Degree:73° 54' 49" To : Degree:73°; Minutes : 54, Seconds :42). Plot area is 35300 sq.m. and total built

2/10

Dr. Parag Sadgir

Professor in Civil Engineering Department  
COEP Technological University, Pune  
A Unitary Public University of Government of Maharashtra

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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

up area is 78978.69 sq.m. The sewage Treatment Plant is designed for 250 KLD. The site is a residential complex. As per the information given by NSafe Technologies LLP, Pune, in the residential complex of VTP Urban Nest project, the number of tenements 366 with a population 1830 are connected to this Sewage treatment plant. Considering daily water consumption 135 LPCD, total water consumption is around 247.050 m<sup>3</sup>/d for domestic use and sewage generation considered 100% is around 247.05 m<sup>3</sup>/d. The sewage treatment plant is designed for a capacity 250 m<sup>3</sup> per day.

#### Observations :

This Sewage treatment plant Adequacy Report is based on the visit to

1. Sewage treatment plant,
2. Available Technical details of Sewage treatment plant,
3. Detailed discussions with concerned personnel of Sewage treatment plant.

#### Units in Sewage treatment plant

#### Unit Operations:

Unit Operations include:

1. Collection tank
2. Bar screen chamber
3. Oil and Grease chamber,
4. Equalization tank,
5. Anoxic tank,
6. MBBR Tank
7. Settling tank,
8. Filter feed tank
9. Tertiary treatment with Pressure Sand Filtration followed by Activated Carbon Adsorption
10. Ozonation
11. Treated water tank



#### Recommendations based on available data and field observations:

After the site visit and study of documents provided by of NSafe Technologies LLP, Pune and collection and analysis of sewage samples at various locations of the Sewage treatment plant, it was observed that the noise level was reduced than previous visit but not satisfying day limits as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime(6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and outlet sewage quality is improved but

3/10

**Dr. Parag Saggi**  
 Professor in Civil Engineering Department  
 COEP Technological University Pune  
 A Unitary Public University of Government of Maharashtra

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 TS

Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

needs detail testing and analysis of required parameters, which can be conducted after implementation of all recommended remedial measures to comment about satisfying or not satisfying required norms as per MPCB rules. So progress about recommended remedial measures to minimize odour and noise and to achieve the required outlet treated sewage quality are observed and reported in detail as below;

1. Raw sewage collection Tank

**Observation**

As per information provided and observations, for the raw sewage collection Tank, one number 5 H.P. sewage transfer pump is provided, which is of higher capacity causing less retention time in the secondary treatment system

**Recommendation:**

It is recommended to provide one working and one standby sewage transfer pump of 12m<sup>3</sup>/hour at 10 m head for improvement in flow. It is recommended to provide recycle line in the collection tank so that flow will be regulated and the F/M ratio will be maintained for improvement in sewage treatment.

**Implementation observed during second visit dated 17.10.2022**

Implemented

2. Anoxic Tank

**Observation**

As per the information provided and observations, the Anoxic Tank is not operational as per process philosophy.

**Recommendation:**

It is recommended to recommission the anoxic tank with gentle agitation.

**Implementation observed during second visit dated 17.10.2022**

Not implemented

3. Aeration Tank

**Observation**

As per the information provided and observations, coarse bubble diffusion is provided in the aeration tank. This is not providing effective oxygen transfer and results in not achieving desired process efficiency.

**Recommendation:**

It is recommended to provide aeration through a fine bubble diffuser to ensure effective oxygen transfer, thus improving process efficiency.

**Implementation observed during second visit dated 17.10.2022**



4/10

Dr. Parag Sadgir  
 Professor in Civil Engineering Department  
 COEP Technological University Pune  
 Constituent Public University of Government of Maharashtra  
 (Formerly College of Engineering Pune)

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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

Implemented.

4. Air Blower

Observation

Air blower pressure is higher than the designed pressure, resulting in more noise levels. It is difficult to measure air distribution quantification. It is observed that the Noise level is high for the day and night limits as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime(6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and 45 dB (A) Leq (Night time 10.00 p.m. to 6.00 a.m.))

Recommendation:

It is recommended to provide Acoustic Hood to reduce the blower noise level to the compliance norms as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime(6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and 45 dB (A) Leq (Night time 10.00 p.m. to 6.00 a.m.).

Implementation observed during second visit dated 17.10.2022

Not implemented. Room is partially covered with foam sheets and pumps were provided covers.

5. Secondary Settling Tank

Observation

As per information provided and observations, Tube Settler media is absent in the secondary settling tank.

Recommendation:

It is recommended to install Tube Settler Media in the secondary settling tank for improvement in clarification due to the increase in the upward velocity flow rate of treated sewage.

Reduction in Suspended solids in the secondary settling tank outlet will improve filter efficiency and quality.

Implementation observed during second visit dated 17.10.2022

Implemented.

6. Filter Feed Pump

Observation

As per information provided and observations, a filter feed pump is provided for 25 m<sup>3</sup>/hr @ 20 m head with one working and one standby pump.

Recommendation:

5/10



Dr. Parag Sadgir

Professor in Civil Engineering Department  
COEP Technological University Pune  
A Unitary Public University of Government of Maharashtra  
(Formerly College of Engineering Pune)

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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

It is recommended to provide a pump with 12 m<sup>3</sup>/hr at 20 m Head and provide recycle line in the filter feed tank to regulate flow.

**Implementation observed during second visit dated 17.10.2022**

Implemented

**7. Pressure Sand Filter and Activated Carbon Filter**

**Observation**

As per the information provided and observations, Filter capacity does not match with pump and plant capacity and capacity of filters area is very low for 12 m<sup>3</sup>/hr feed flow.

**Recommendation:**

It is recommended to Install new filters of 12 m<sup>3</sup>/hr capacity in parallel operation.

**Implementation observed during second visit dated 17.10.2022**

Implemented

**8. Control Panel**

**Observation**

As per the information provided and observations, control panel automation is not operational.

**Recommendation:**

It is recommended to provide a control panel with an automatic operation mode following all process logic.

**Implementation observed during second visit dated 17.10.2022**

Implemented.

**9. Chlorination**

**Observation**

As per the information provided and observations, the chlorine dosing pump is not operational.

**Implementation observed during second visit dated 17.10.2022**

Implemented

**10. Ozonator**

**Observation**

As per the information provided and observations, Ozonator is not operational.

**Recommendation:**

It is recommended for Repair and recommissioning of Ozonator.

**Implementation observed during second visit dated 17.10.2022**



6/10

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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

Not implemented.

11. A terminal manhole for collecting samples and measuring flow at the end of the collection system is recommended.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.

12. For measurement of inlet sewage flow of the Sewage treatment plant, an electromagnetic flow meter is recommended.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.

13. At the sewage treatment plant outlet, a turbine-type flow meter for flow measurement is recommended.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.

14. It is recommended to provide proper covers to all inspection chambers.

**Implementation observed during second visit dated 17.10.2022**

Implemented.

15. It is recommended to provide proper noise insulating covers for pumps.

**Implementation observed during second visit dated 17.10.2022**

Implemented.

16. It is recommended to maintain cleanliness in the sewage treatment plant area.

**Implementation observed during second visit dated 17.10.2022**

Implemented.

17. It is recommended to provide skilled sewage plant operators with knowledge of the operation and maintenance of sewage treatment plants for smooth functioning.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.

18. It is recommended to provide acoustic treatment for the Air blower rooms to reduce noise levels within prescribed noise levels.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.

19. It is recommended to provide deodourising measures to avoid odour nuisance to the surrounding area.

**Implementation observed during second visit dated 17.10.2022**

Not implemented.



7/10

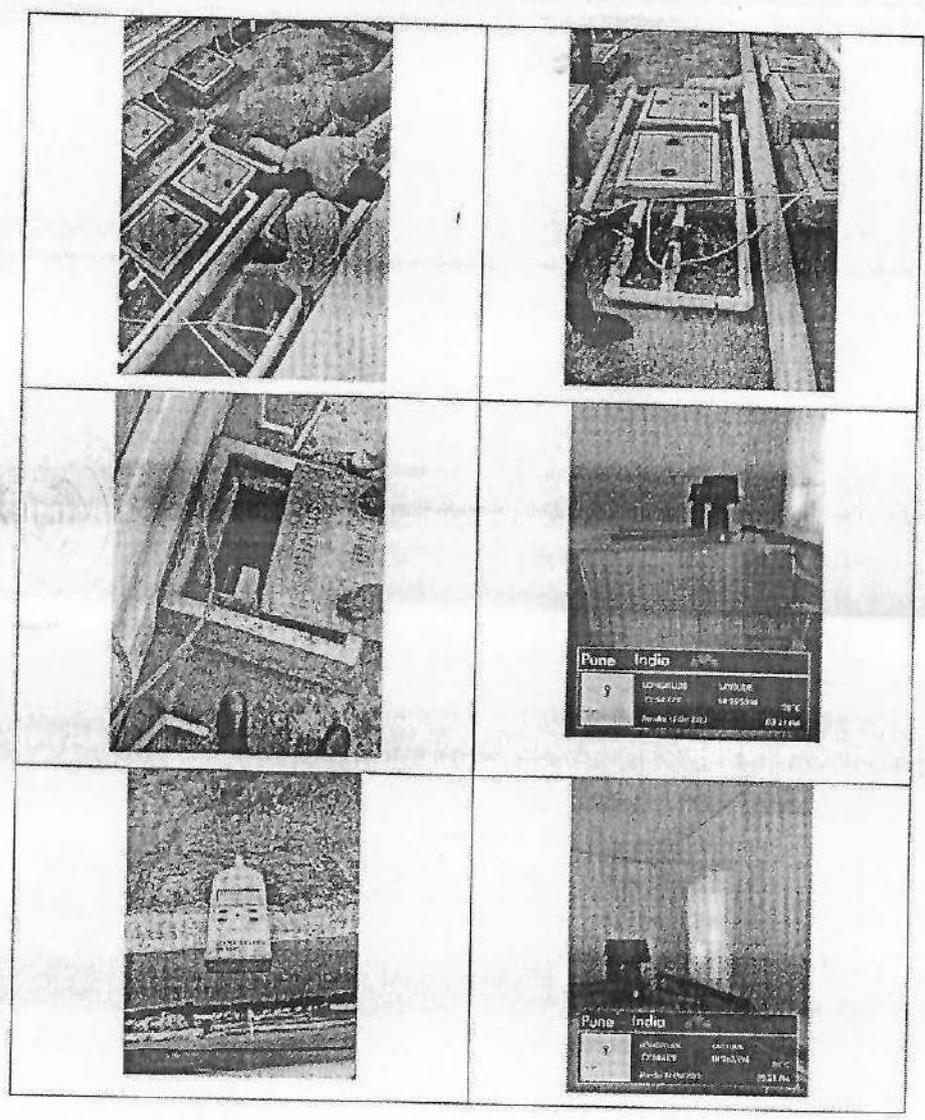
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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022

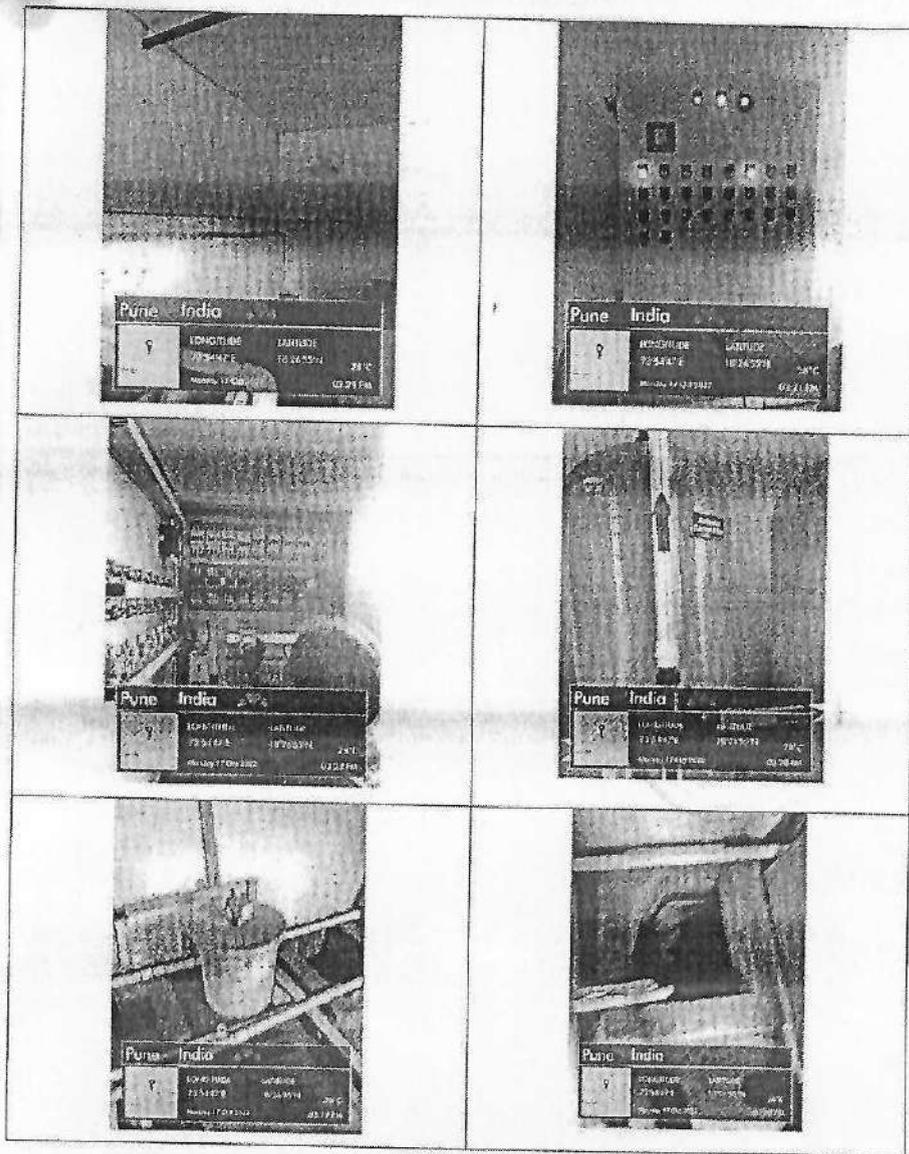
20. It is recommended for appropriate provision for sludge collection and disposal of sludge collected from bar screen and secondary settling tank.



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17/10/2022

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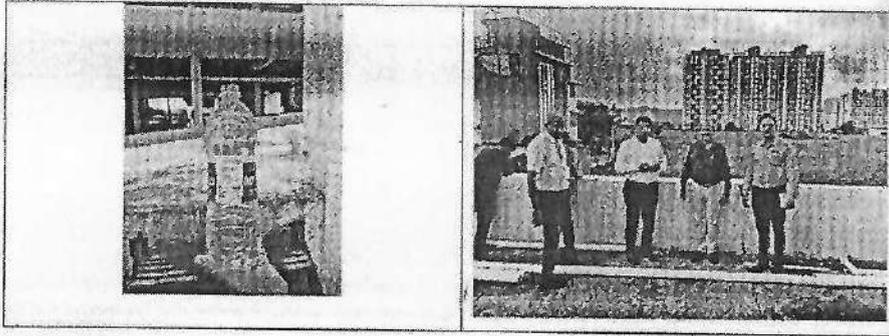
Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022



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Second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 17.10.2022



Kindly send a report after implementing recommended remedial measures after receipt of the second interim report. The next visit for the final adequacy report will be scheduled within eight days. After the visit, the final adequacy report will be submitted to NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud, Pune within the next eight days.

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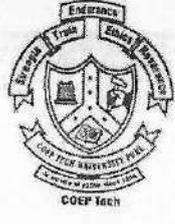
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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022

	<p align="center"><b>COEP Technological University, Pune</b> <b>(COEP Tech)</b></p> <p align="center">Unitary Public University of Government of Maharashtra w.e.f.21<sup>st</sup> June 2022 (Formerly College of Engineering Pune) Wellesley Road, Shivajinagar, Pune 411005 <a href="http://www.coep.ac.in">www.coep.ac.in</a>, email: <a href="mailto:pas.civil@coep.ac.in">pas.civil@coep.ac.in</a> contact number: 02025507222</p>
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COEP TECH/CED/Env./ 2022/PAS/1899

Date : 25/11/2022

To,  
NSafe Technologies LLP,  
C-2/14, Rahul Park, Shikshak Nagar, Kothrud Pune – 411 038

Sub: Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune

- Ref:
1. Your Letter dated 18.05.2022
  2. Our letter no. COEP/Civil/Env.-PAS/2022/942 dated 15.06.2022
  3. Work order no. STP/22-23/29 dated 05.07.2022
  3. Payment receipt dated 12.07.2022
  4. letter no. COEP TECH/CED/Env./ 2022/PAS/1331 dated 10/08/2022
  5. letter no. COEP TECH/CED/Env./ 2022/PAS/1712 dated 17/10/2022

R/Sir,

As per reference letter no.4, I have sent an Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune. It is mentioned to kindly send a report after implementation of recommended remedial measures within 45 days after receipt of this first interim report and next visit for the final adequacy report will be scheduled within eight days after receipt of communication about the implementation of remedial measures. Then I have visited site on 17.10.2022 to verify implementation of recommendation. I have sent second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune. As per your mail dated 24.10.2022, compliance of all recommendations is completed. So Third site visit is conducted on 25.11.2022.

The next visit for the final adequacy report will be scheduled for process evaluation. After the visit, the final adequacy report will be submitted to NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud, Pune.

Thanking you,



*Parag Sadgir*  
Dr. Parag Sadgir

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25/11/2022

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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri; Pune dated 25.11.2022

### Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune

#### Introduction:

As per reference letter no.4, I have sent an Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune. It is mentioned to kindly send a report after implementation of recommended remedial measures within 45 days after receipt of this first interim report and next visit for the final adequacy report will be scheduled within eight days after receipt of communication about the implementation of remedial measures. But I have not received any implementation report so I have visited site on 17.10.2022 to verify implementation of recommendation. I have sent second Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune. As per your mail dated 24.10.2022, compliance of all recommendations is completed. So, Third site visit is conducted on 25.11.2022.

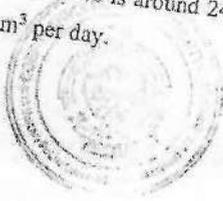
The next visit for the final adequacy report will be scheduled for process evaluation. After the visit, the final adequacy report will be submitted to NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud, Pune.

#### Scope of work

1. To prepare plant adequacy report.
2. To provide inadequacy of the plant, if any.
3. To suggest the scheme to make the plant adequate if inadequacy is found.
4. To prepare a final adequacy report for the plant for designed capacity and parameters.

#### Project description:

As per the information given by NSafe Technologies LLP, Pune, VTP Urban Nest, Undri, Pune project is situated at S. no. 58/2/1A, 58/2/2A, 58/2B at village Undri Pune in Pune Municipal Corporation area. (Latitude from  $18^{\circ} 26' 57''$  to  $18^{\circ} 26' 56''$  longitude From : Degree:  $73^{\circ} 54' 49''$  To : Degree:  $73^{\circ}$ , Minutes : 54, Seconds : 42). Plot area is 35300 sq.m. and total built up area is 78978.69 sq.m. The sewage Treatment Plant is designed for 250 KLD. The site is a residential complex. As per the information given by NSafe Technologies LLP, Pune, in the residential complex of VTP Urban Nest project, the number of tenements 366 with a population 1830 are connected to this Sewage treatment plant. Considering daily water consumption 135 LPCD, total water consumption is around 247.050  $m^3/d$  for domestic use and sewage generation considered 100% is around 247.05  $m^3/d$ . The sewage treatment plant is designed for a capacity 250  $m^3$  per day.



2/9

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**Observations :**

This Sewage treatment plant Adequacy Report is based on the visit to

1. Sewage treatment plant,
2. Available Technical details of Sewage treatment plant.
3. Detailed discussions with concerned personnel of Sewage treatment plant.

**Units in Sewage treatment plant**

**Unit Operations:**

Unit Operations include:

1. Collection tank
2. Bar screen chamber
3. Oil and Grease chamber ,
4. Equalization tank,
5. Anoxic tank,
6. MBBR Tank
7. Settling tank,
8. Filter feed tank
9. Tertiary treatment with Pressure Sand Filtration followed by Activated Carbon Adsorption
10. Chlorination
11. Ozonation
12. Treated water tank

**Recommendations based on available data and field observations:**

After the site visit and study of documents provided by of NSafe Technologies LLP, Pune. Progress about recommended remedial measures to minimize odour and noise and to achieve the required outlet treated sewage quality are observed and reported in detail as below;

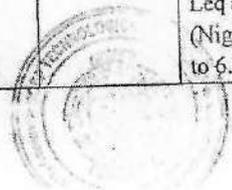
Sr	Particulars	Observations	Recommendations	Remarks
Column 1	Column 2	Column 3	Column 4	Column 5
1	Raw sewage collection Tank	As per information provided and observations, for the raw sewage collection Tank, one number 5 H.P. sewage transfer pump is provided, which is of higher capacity causing less	It is recommended to provide one working and one standby sewage transfer pump of 12m <sup>3</sup> /hour at 10 m head for improvement in flow. It is recommended to provide recycle line in	Recommendations mentioned in column 4 are implemented.

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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022

		retention time in the secondary treatment system.	the collection tank so that flow will be regulated and the F/M ratio will be maintained for improvement in sewage treatment.	
2	Anoxic Tank	As per the information provided and observations, the Anoxic Tank is not operational as per process philosophy.	It is recommended to recommission the anoxic tank with gentle agitation.	Recommendations mentioned in column 4 are Implemented.
3	Aeration Tank	As per the information provided and observations, coarse bubble diffusion is provided in the aeration tank. This is not providing effective oxygen transfer and results in not achieving desired process efficiency.	It is recommended to provide aeration through a fine bubble diffuser to ensure effective oxygen transfer, thus improving process efficiency.	Recommendations mentioned in column 4 are Implemented.
4	Air Blower	Air blower pressure is higher than the designed pressure, resulting in more noise levels. It is difficult to measure air distribution quantification. It is observed that the Noise level is high for the day and night limits as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime(6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and 45 dB (A) Leq (Night time 10.00 p.m. to 6.00 a.m.))	It is recommended to provide Acoustic Hood to reduce the blower noise level to the compliance norms as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) residential area daytime(6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and 45 dB (A) Leq (Night time 10.00 p.m. to 6.00 a.m.)).	Acoustic Hood is provided. Room is partially covered with foam sheets and pumps were provided with covers.



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Third interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undol, Pune dated 29.11.2022

5	Secondary Settling Tank	As per information provided and observations, Tube Settler media is absent in the secondary settling tank.	It is recommended to install Tube Settler Media in the secondary settling tank for improvement in clarification due to the increase in the upward velocity flow rate of treated sewage. Reduction in Suspended solids in the secondary settling tank outlet will improve filter efficiency and quality.	Recommendations mentioned in column 4 are Implemented.
6	Filter Feed Pump	As per information provided and observations, a filter feed pump is provided for 25 m <sup>3</sup> /hr @ 20 m head with one working and one standby pump.	It is recommended to provide a pump with 12 m <sup>3</sup> /hr at 20 m Head and provide recycle line in the filter feed tank to regulate flow.	Recommendations mentioned in column 4 are Implemented.
7	Pressure Sand Filter and Activated Carbon Filter	As per the information provided and observations, Filter capacity does not match with pump and plant capacity and capacity of filters area is very low for 12 m <sup>3</sup> /hr feed flow.	It is recommended to install new filters of 12 m <sup>3</sup> /hr capacity in parallel operation.	Recommendations mentioned in column 4 are Implemented.
8	Control Panel	As per the information provided and observations, control panel automation is not operational.	It is recommended to provide a control panel with an automatic operation mode following all process logic.	Recommendations mentioned in column 4 are Implemented.
9	Chlorination	As per the information provided and observations, the chlorine dosing pump is not operational.	It is recommended for Repair of Chlorinator.	Recommendations mentioned in column 4 are Implemented.

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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022

10	Ozonator	As per the information provided and observations, Ozonator is not operational.	It is recommended for Repair and recommissioning of Ozonator.	Recommendations mentioned in column 4 are Implemented.
11			A terminal manhole for collecting samples and measuring flow at the end of the collection system is recommended.	Sampling point is provided for sample collection from collection tank.
12			For measurement of inlet sewage flow of the Sewage treatment plant, an electromagnetic flow meter is recommended.	Electromagnetic flow meter is installed .
13			At the sewage treatment plant outlet, a turbine-type flow meter for flow measurement is recommended.	A turbine-type flow meter for flow measurement is installed .
14			It is recommended to provide proper covers to all inspection chambers.	Recommendations mentioned in column 4 are Implemented.
15			It is recommended to provide proper noise insulating covers for pumps.	Recommendations mentioned in column 4 are Implemented.
16			It is recommended to maintain cleanliness in the sewage treatment plant area.	Recommendations mentioned in column 4 are Implemented.
17			It is recommended to provide skilled sewage plant operators with knowledge of the operation and maintenance of sewage treatment plants for smooth functioning.	Training is provided to sewage plant operators Bio culture is added.

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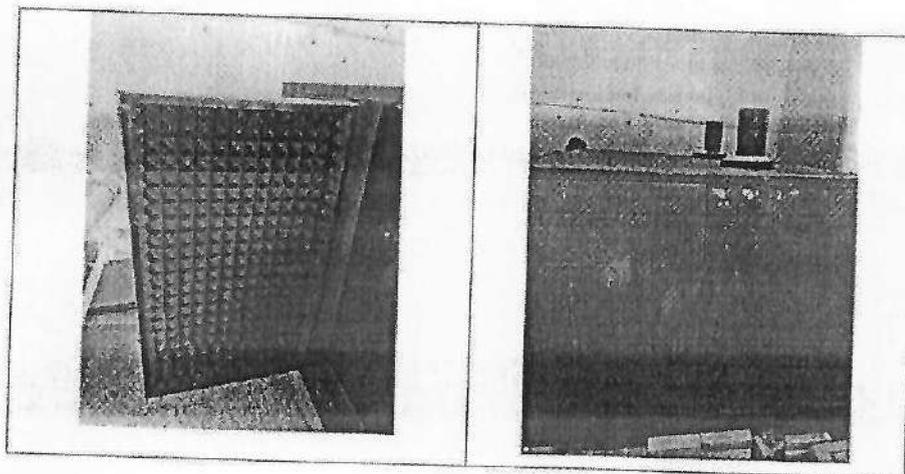
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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022

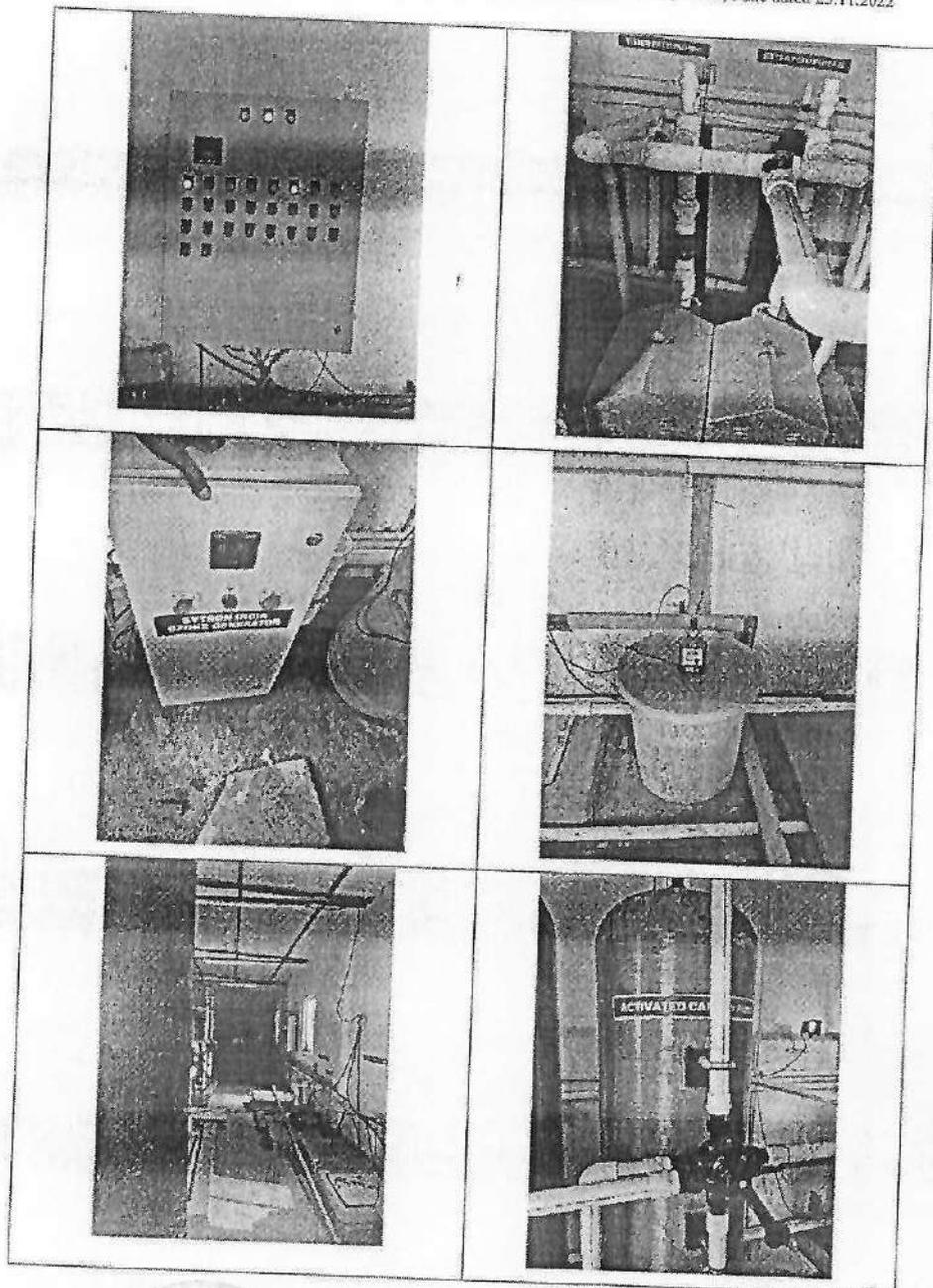
18			It is recommended to provide acoustic treatment for the Air blower rooms to reduce noise levels within prescribed noise levels.	Acoustic Hood is provided. Room is partially covered with foam sheets and pumps were provided with covers.
19			It is recommended to provide deodourising measures to avoid odour nuisance to the surrounding area.	Bio culture is added in equalization tank.
20			It is recommended for appropriate provision for sludge collection and disposal of sludge collected from bar screen and secondary settling tank.	In process.

Photographs during site visit on 25.11.2022



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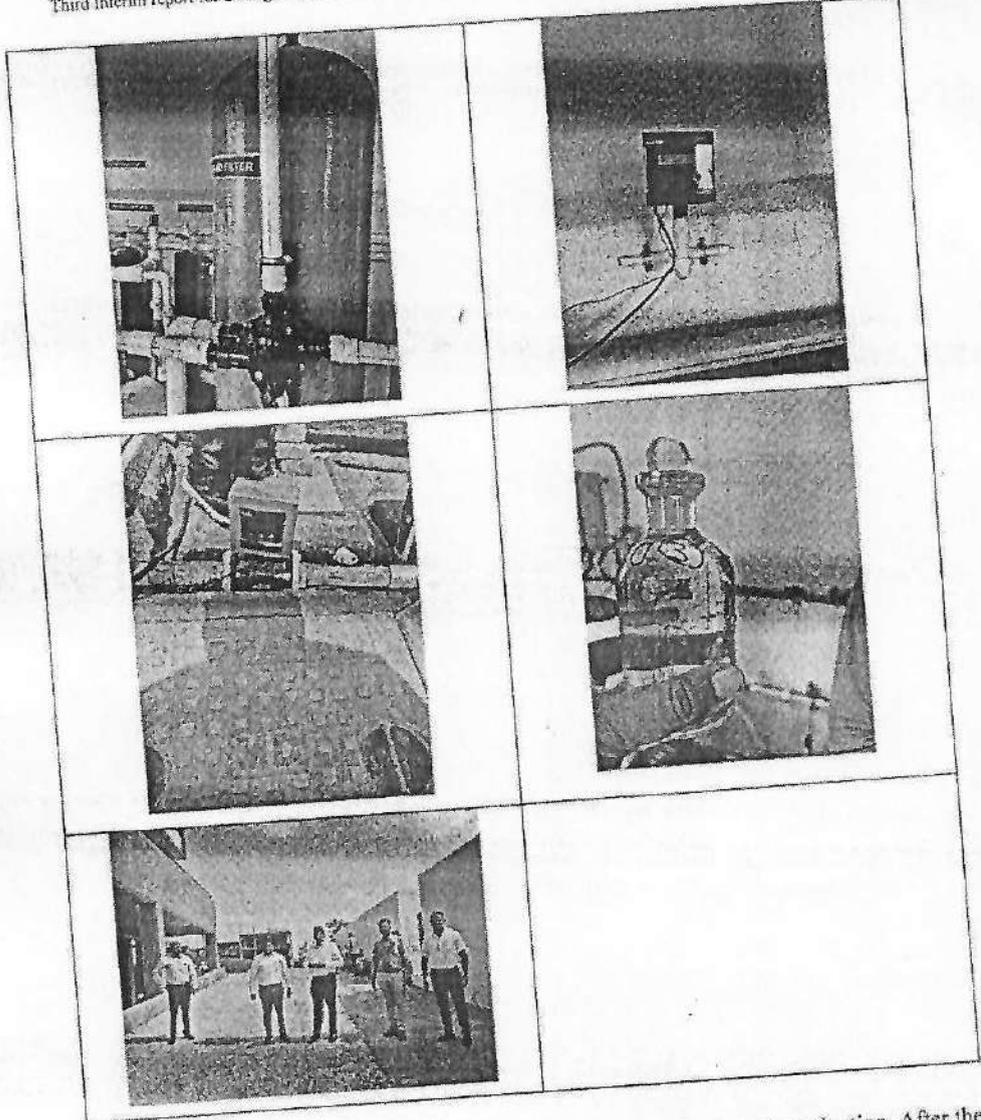
Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022



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Third Interim report for Sewage Treatment Plant Adequacy for VTP Urban Nest, Undri, Pune dated 25.11.2022



The next visit for the final adequacy report will be scheduled for process evaluation. After the visit, the final adequacy report will be submitted to NSafe Technologies LLP, C-2/14, Rahul Park, Shikshak Nagar, Kothrud, Pune.

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# ASMI ECO EQUIPMENTS

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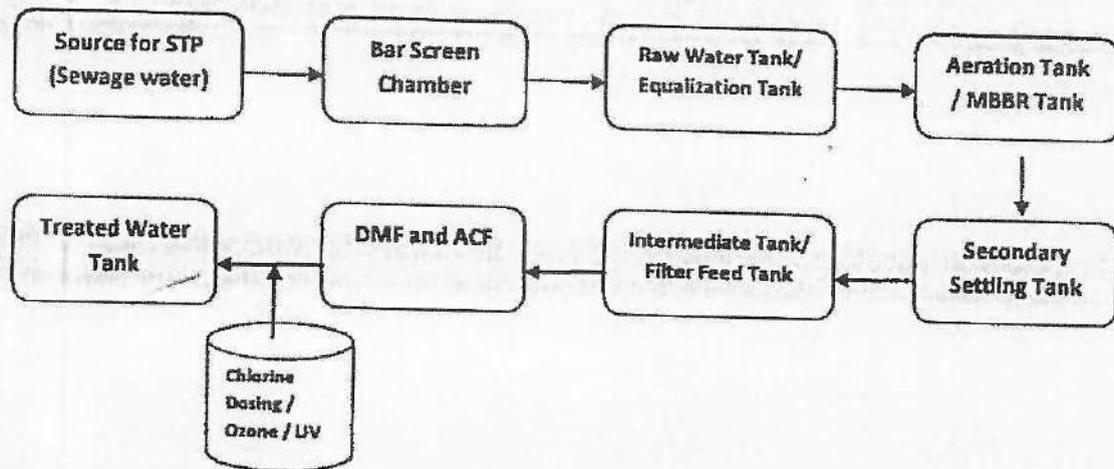
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## Project – Trade Park

### Process Operations Manual

Operations of any Sewage Treatment Plant (STP) require knowledge of Biological Processes involved, Mechanical Equipments, Civil Engineering, Electrical Systems and Control Panel. A successful combination of all these factors account for proper operations of STP. Moreover, skills and experience of operator and operating agency are of utmost important in successful operations.

Typical process of Sewage treatment Plant i.e. flow of water and operations of the pump is as below :-



#### 1. Bar Screen Chamber:-

It is the first chamber of the Sewage Treatment Plant. Its main function is to filter out inorganic waste like Plastic, Rubber, Sanitary napkins, Condoms etc from the incoming sewage. Hence all used water from the source is firstly passed through the bar screen chamber. The solid materials present in the sewage are retained before the bar screen. Even in presence of bar screen it is duty on part of users (generating sewage) to avoid disposing such objects into the sewage. Damage to STP equipments due to these objects is possible.

#### 2. Raw Water Tank (RWT)/ Equalization Tank (ET):-

After the bar screen chamber the sewage enters Equalization Tank (ET). We will now call the sewage as raw water. Raw water tank or ET is used to collect raw water. In ETT **raw pumps** are used to pump the water into Aeration tank (AT)/ MBBR Tank at even / equalized flow rate. ET equalizes flow to AT at design flow rate.

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### 3. Aeration Tank (A.T):-

In aeration tank (AT) aeration is provided, No pump is used inside AT. The water flows to the next tank by gravity flow. Aeration is done by blowing air by blowers which are generally situated in the Pump room. There are two blowers, hence they also work alternately with rest time included in their operating cycle. Aeration is necessary for oxygen transfer & aerobic reaction of bacteria.

### 4. Settling Tank(S.T) :-

As the name suggest, sludge is allowed to settle. The water enters from aeration tank to the settling tank (ST) by gravity flow. Sludge pump is provided in ST for two purposes.

- a) Return settled sludge back to ET/AT.
- b) Remove excess sludge to sludge drying beds (SDB) or filter press or tankers.

### 5. Intermediate Tank (I.T):-

Now, the partly processed water from settling tank enters the intermediate tank (IT) by gravity flow. Aeration is provided in this tank. **Two pumps** are used in IT. Water from IT is passed through dual media filter (DMF) and then activated carbon filter (ACF) with the help of pumps. Both pumps operate as per sensors.

- (1) Low level sensor is installed in IT
- (2) High level sensor installed in TWT

When water level is below Low sensor present in I.T – Both Filter Pumps are OFF (IT Empty)

When water level is above Low sensor present in I.T but water level is less than High sensor present in TWT – Filter pumps work alternately  
(i.e. Filter pump 1 = ON; Filter pump 2 = OFF/  
Filter pump 1 = OFF; Filter pump 2 = ON)

When water level is equal to High sensor present in TWT – Both Filter Pumps are OFF(TWT Full)  
no matter what is the level in IT

### Dual Media Filter / Sand Filter:-

Contains graded special sand. Used to filter suspended particles of IT water. Since the particles are filtered in sand, this Filter is provided with Backwash mode to remove the blocked suspended particles.

### Activated Carbon Filter:-

Contains activated Carbon granules. Activated carbon polishes filtered water. Activated carbon needs to replace after 6 months to 1 year depending on use.

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## 6. Chlorine Dosing Pump and chlorine dosing tank:-

Chlorine dosing pump adds chlorine to the water going to treated water tank. The chlorine is added as per actual chlorine demand. Chlorine is used for disinfection of filtrated / treated water.

## 7. Treated Water Tank (TWT):-

This tank is collection tank of treated water.

### Biological Process:-

In this section you will get to know parameters to be observed & control, for proper biological treatment. We will take help of following questions to learn this section.

1. How water cleans up? That is whole biological procedure
2. Terms related with the process.
3. How to take sample for checking? When to take sample? And From where to take sample?
4. How to check that treatment is working properly or not?

### Biological process is as follows:-

1. Raw water coming from source passes through bar screen chamber. All the inorganic materials are stopped before the bar screen. The inorganic material should be removed frequently to ensure proper working of the plant.
2. Water from ET is pumped to AT at constant rate. Raw water enters in the aeration tank (AT) by the help of raw water pumps. Aeration is provided in the aeration tank.
3. Aeration in AT has 2 purposes
  - a) Keep bacteria & food in raw water in suspension.
  - b) Supply oxygen through air required for biological reaction. A well aerated suspension in AT has an earthy odour and chocolate brown colour or tan colour.
4. Aerated suspension enters in settling tank (ST) from aeration tank by gravity flow. The suspended sludge is allowed to settle here. Hence no aeration is provided. All the by product of the process between the waste and the bacteria, we call it sludge, settles down here. Since the waste that is the food for bacteria is finished in the settling tank, sludge pump returns the settled sludge to the ET or AT (as per site conditions) so that the bacteria can get new food. Returned sludge when mixed contents of AT is called as mixed liquor suspended solids (MLSS)
5. Supernatant water then flows by gravity to IT. Water then is filtered out and chlorinated as explained in above procedure. Chlorine is added to clear the water to kill harmful bacteria. Treated water is collected in treated water tank which is now available for reuse.

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## Terms related with process

Before understanding the process of checking we will discuss terminology first:-

1. **MLSS** - Mixed liquor suspended solids (MLSS) is the concentration of suspended solids, in an aeration tank during the activated sludge process, which occurs during the treatment of waste water. The units MLSS is primarily measured in are milligrams per liter (mg/L). MLSS is an important part of the activated sludge process to ensure that there is a sufficient quantity of active biomass, i.e. bacteria available to consume the applied quantity of organic pollutant at any time. This is known as the food to mass ratio, more commonly notated as the F/M ratio. By maintaining this ratio at the appropriate level the biomass will consume high percentages of the food. This minimizes the loss of

Residual food in the treated effluent. In simple terms, the more the biomass consumes the lower the biochemical oxygen demand (BOD) will be in the discharge. It is important that MLSS removes BOD in order to purify water.

2. **Activated Sludge/ sludge Return**- The settled sludge in settling tank is returned to ET/AT and is known as activated sludge.

3. **Excess Sludge / Sludge Wasting**- Amount of sludge generated & sludge returned is not same. Out of total sludge generated only part of it is returned for process. Excess sludge needs to be removed from system & is called as wasting of sludge. If proper amount of sludge is not wasted then same will overload the system blocking filters & down grading the performance.

4. **Backwash/ Rinse / Filter or Service**- For filtration water flow in one direction, the suspended particles filtered, block the path of filtration. This needs to be cleared periodically to free up filtration path.

a) **Filter / Service Mode**- When water pass through filter & goes to TWT. The MPV is in filter/service mode.

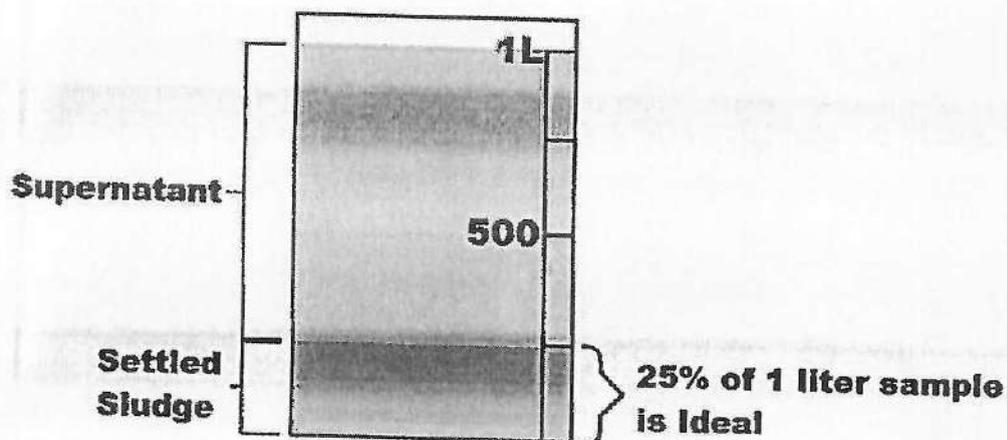
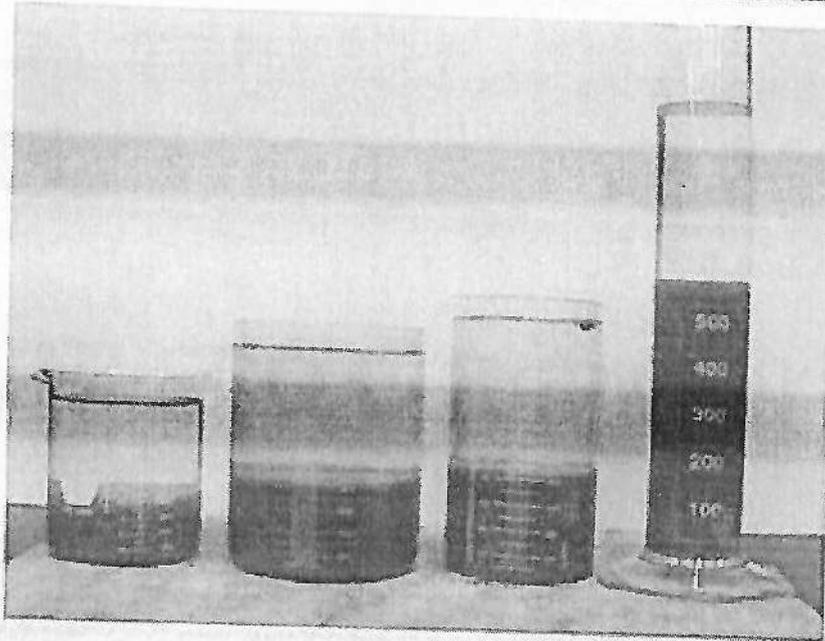
b) **Backwash**- When water pass through filter in opposite direction as that of filter mode & goes to drain, then MPV is said to be in Backwash mode.

c) **Rinse**- When water pass through filter in the direction of filter mode but goes to drain then MPV is in rinse mode.

# ASMI ECO EQUIPMENTS

Correspondence Address:

Office 87-88-89, D – Wing, Second Floor, K. K. Market, Near Shankar Maharaj Math,  
Pune Satara Road, Dhankawadi, Pune – 411043, Ph – 020-24373630



The photo and the figure above explain the MLSS very well. The Sample should be of 1 liter and the ideal settled sludge quantity should be 25% of the total sample.

➤ How to take sample for checking? When to take sample? And From where to take sample?

1. As explained above the sample should be of 1 liter.
2. The sample should be taken from Aeration tank as well as Intermediate tank

*Handwritten signature*  
T.C.

# ASMI ECO EQUIPMENTS

Correspondence Address:

Office 87-88-89, D – Wing, Second Floor, K. K. Market, Near Shankar Maharaj Math,  
Pune Satara Road, Dhankawadi, Pune – 411043, Ph – 020-24373630

- separately.
3. The ideal time for taking sample is after running blower continuous for at least 10 minutes.
  4. Keep the sample aside for 30 min-1hr so as to allow the sludge to get settled down.
  5. Now measure the settled sludge, ideally it should be 10- 20% of the sample neither less nor more for the sample from Aeration tank and 0-5% for the sample from Intermediate Tank.
  6. The above procedure should be followed daily. And proper records shall be maintained.

➤ *How to check if treatment process is working properly or not.*

A daily check by operators necessary on following parameters.

### 1) Sample in TWT / Outlet of filter

- a) Colour of water- Light yellow to clear white.
- b) Transparency of water - 60% to 100% transparency.
- c). Odour of water- odour less.
- d) Suspended matter- Negligible after settling for 1 hour.

### 2) Sample in settling tank (Taken from top layer of ST)

- a) Colour- White or Yellowish Milky
- b) Odour- Slight odour possible/vanishes after 30 min of keeping sample open.
- c) Suspended matter- When 1 lit sample allowed to settle for 30min, 2ml-10ml fine particles settle at bottom.

### 3) Sample from A.T

- a) Colour- Tan brown to chocolate brown.
- b) Odour - Earthy odour. In case of septic odour, increase aeration time.
- c) Suspended- When 1 lit sample allowed to settle for 30min, 40ml to 200ml settled sludge is ok. Very fine suspended particles after 30 min are possible.

### 4) Warning Condition When.

- a) Sludge does not settle at all.
- b) Sludge settle very fast in 5 min & rise again to top.
- c) Very less sludge settle & remaining in suspension.
- d) Supernatant Colour- Milky white to clean suspension.

### 5) Foam on Aeration-

- a) White billowing foam (like detergent water)-: Very young sludge - do not waste sludge, increase return sludge.
- b) White crisp foam- Adequate sludge, control return & wasting under observation.
- c) Thick brown greasy foam- Very old sludge. Increase wasting from ST. Reduce return sludge amount, try emptying A.T more than 50%

*TC*

# ASMI ECO EQUIPMENTS

29/33 893

Correspondence Address:

Office 87-88-89, D - Wing, Second Floor, K. K. Market, Near Shankar Maharaj Math,  
Pune Satara Road, Dhankawadi, Pune - 411043, Ph - 020-24973630

## *If MLSS content is too high*

1. The process is prone to bulking of solids and the treatment system can become overloaded.
2. This can cause the dissolved oxygen content to drop; this may reduce the efficiency of nitrification and the settle ability of the sludge.
3. Excessive aeration will be required.

## *If MLSS content is too low*

1. The process may not remove sufficient organic matter from the waste water.
2. The sludge age may be too low to enable nitrification.
3. Bacteria eat up bacteria, which conflicts our plant conditions.

## MLSS Conditions & Measures

To Ensure that the MLSS is upto the proper condition and we get reusable water following measures should be taken:-

1. Raw water pumps:- Make sure that both the raw water pumps are working in proper condition. Follow the steps as described below -
  - i) Check the pump for any blockage. Check if the pumps propeller is moving freely.
  - ii) If there is any NRV connected, check it for any blockage. Also check line blockage
  - iii) Check if any pipe is leak, or burst.
  - iv) Check the direction of the motor's propeller is in right direction or opposite, if it is opposite then check your R-Y-B connections are proper or not.
  - v) Check Pump's wire is O.K or not. Check its voltage and Current is Proper or not.
  - vi) After all these steps ensure that water is falling in the proper tank with the required pressure.
2. Sludge tank And Sludge Pump:-
  - i) Check the sludge Pump also in the same way as the Raw water pump.
  - ii) Check the level of the sludge in the tank
  - iii) The sludge settled in the tank should be removed daily to the sludge drying bed, as per other observations.

\*Note:-If the sludge is not removed as per told it will affect the treatment. There would be more suspended solids in the reusable water sample
3. Backwashing of the filters:-
  - i) Both filters that is Sand filter and Carbon Filter should be backwashed daily 3-4 times.
  - ii) The backwash drain line is connected to the Raw water tank.
  - iii) Check for the water coming through that pipe it will be muddy initially for certain amount of time say 5-10 minutes depending upon the sludge blocked in the filter. Backwash till clean water comes.

*Handwritten signature/initials*

# ASMI ECO EQUIPMENTS

30 | 894

Correspondence Address:

Office 87-88-89, D – Wing, Second Floor, K. K. Market, Near Shankar Maharaj Math,  
Pune Satara Road, Dhankawadi, Pune – 411043, Ph – 020-24373630

- iv) When the water coming through the pipe starts looking clear count 5 minutes.
- v) After 5 minutes you may now put the filter back to service mode.
- vi) Repeat the same procedure for both the two filters separately.
- vii) You need not follow the same if you have Auto Multi-Port valve.

#### 4. Chlorine Tank and Dosing Pump:-

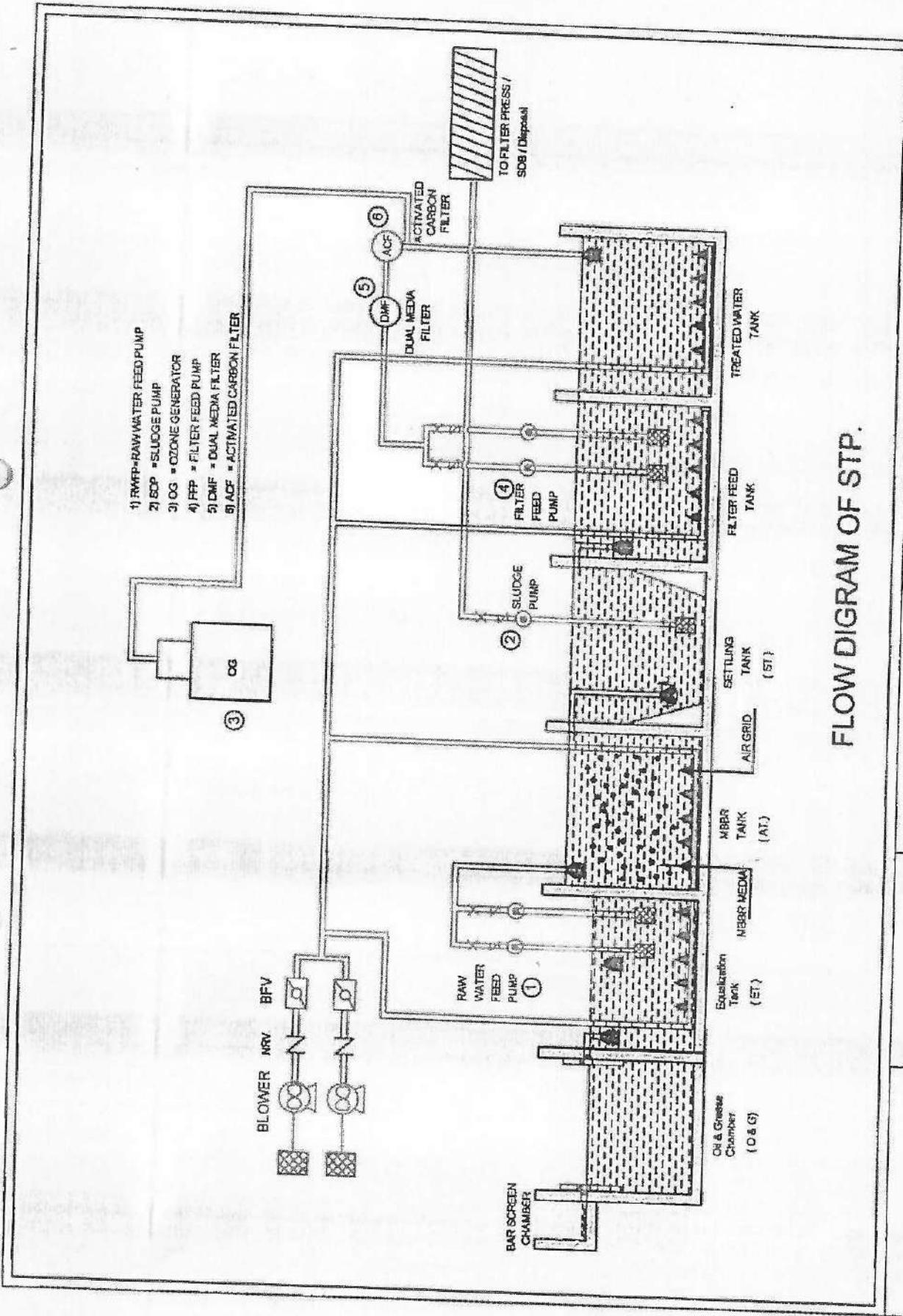
- i) Check the chlorine dosing Pump is stroking properly or not.
- ii) Check for chlorine proportion and the availability of the water and chlorine into the chlorination tank.
- iii) Top up chlorine and water regularly. If chlorine tank do not empty, then check, dosing pump for problem.
- iv) Chlorine Proportion: - 5 liters / 100 liters.
- v) Clean Chlorine Tank once a week to avoid any blockage in the dosing pump.

#### 5. Leakages and Blockages:-

- i) All the pumps should be checked at a regular basis.
- ii) All pipelines should be checked for any leakages and blockages.
- iii) All electrical wires should be checked periodically.

#### 6. Sludge Disposal:-

- i) Sludge shall be disposed off either by Sludge Drying Beds/ Tankers/ Filter Press
- ii) The dried sludge should be removed.
- iii) The media in the sludge bed should checked occasionally.



- 1) RWFP - RAW WATER FEED PUMP
- 2) SGP - SLUDGE PUMP
- 3) OG - OZONE GENERATOR
- 4) FFP - FILTER FEED PUMP
- 5) DMF - DUAL MEDIA FILTER
- 6) ACF - ACTIVATED CARBON FILTER

FLOW DIGRAM OF STP.

PROPOSED - Sewage Treatment Plant Typical Flow Diagram		SCALE N.T.D.	DESIGN BY	DIRECT BY
Project:		<b>ASMI ECO EQUIPMENTS</b> OFFICE # 7-55-88 New Second Floor K.K. Mohal, Near Sateja, Mahatma Jyoti, P. U. # 4-1, 10 E-mail: asmi@ecoequipments.com CONTACT : 818-2273838		
Notes -				
Sl. No.	Date	Description	Rev. No.	

*Handwritten signature/initials*

## Project – Trade Park

### Equipments List

Sr. No.	Equipment	Quantity	Description
1	Bar Screen	1 No	Ms Epoxy of Size 900 x 600 with frame & net
2	Effluent feed pump (Submersible )	1+1 No	Make - Lubi Pumps Model no. LFP2135   1 HP Sr.No. - 61502013 Sr.No. -61502011
3	Sludge drain pump (Submersible )	1 No	Make – Lubi Pump Model no. LAP2015   0,5 HP Sr.No. - 61406917
4	Air Blower	1+1 No	KPT Sr.no. - 13703 Sr.no. - 13704
5	UPVC piping fitting & material & CPVC piping & fitting	1 Lot	UPVC 40 mm fitting make Astral CPVC 65 mm, 60 mm, 50 mm, 40 mm & Fitting make Astral
6	Fillter Feed Pump	1+1 No	Make - Laxmi Pump Model no. - 2AM32DSSU   2 HP Sr.no. - 2000339469 Sr.no. - 2000338361 Capacity - 2 HP
6A	Side Mounted MPV	1+1 No	Manual Size : 40NB
7	Sand Filter Vessel	1 No	Make - Pentair MOC - FRP Size - 21 x 62
8	Carban Filter	1 No	Make - Pentair MOC - FRP Size - 21 x 62
9	Chlorine Dosing Pump & Storage Tank	1 + 1 No	Electronic Diaphragm Make - Idoz Dosing Tank - 100 Ltr.
10	Control Panel for above Electrical Equipment	1 No	Make - Asmi Eco Equipments
11	All necessary cabeling from Control Panels to equipments		Make - Polycab 1.5 sqmm, 2.5 sqmm, 0.5 sqmm, as required
12	Crompton Motor	1+1 No	Make - Crompton Graves Sr. No. - NFG 04244 Sr. No. - NFG 04248 Capacity – 5 HP

# ASMI ECO EQUIPMENTS

33 | 897

Correspondence Address:  
Office 87-88-89, D – Wing, Second Floor,  
K. K. Market, Near Shankar Maharaj Math,  
Pune Satara Road, Dhankawadi,  
Pune – 411043, Ph – 020-24373630

## WARRANTY CERTIFICATE

### ASMI ECO EQUIPMENTS (AEE)

**Name of Product:** Sewage Treatment Plant (1,35,000 Lit/day)

**Name of Project:** Trade Park

**Name of Client:** VTP and Mohite Associates

**Month of Supply:** April 2021

**Warranty Period:** 1 Year from the month of supply

**Dear Sir / Madam,**

The Sewage Treatment Plant of capacity 1,35,000 lit/day is warranted against any type of manufacturing defect. The warranty of bought out item will be extended back to back from original manufacturer.

#### Warranty Conditions

The Warranty applied under the following conditions:

1. The Sewage water treatment system must be run & operated by a specialist firms.
2. Maintenance must be carried out in accordance with the maintenance schedule provided by AEE.  
In the case of warranty claims, all maintenance reports must be submitted on request.
3. Worn parts & any defects or damage resulting from improper operation of the system, maintenance not being carried out, faults caused by the customer & unauthorised charges to the system are not covered by the warrantee.
4. Costs incurred by installing or replacing parts, shutting down the system etc. are not included in the warranty.
5. No warranty is given for bearing, fan covers, terminal covers & cooling fans
6. We / Asmi Eco Equipments are not responsible for burning winding, due to overloading, single phasing, improper power supply, wrong connections, wrong selection, improper alignment, use of spurious starters, High voltage.

*Handwritten signature/initials*

CAPACITY: _____		MONTH/YEAR OF INSTALLATION: _____ /20____						
ASMI ECO EQUIPMENTS		MAINTENANCE SCHEDULE FOR SEWAGE TREATMENT PLANT AT _____						
SR. NO.	DESCRIPTION	SCHEDULE						
		Daily	Weekly	Fortnightly	Monthly	Bi-Monthly	Six Months	Yearly
1	Clean Bar Screen	Y						
2	Clean Air Filter		Y					
3	Clean Suction of Raw Sewage Transfer Pumps (Equalization Tank)	Y						
	Clean Filler Pumps (intermediate Tank) and their NRV		Y					
4	Refill Priming Water in Pumps (for STP with External Raw Sewage Pumps)	Y						
5	Cleaning of All Open Machinery	Y						
6	Check Oil Levels in Air Blowers	Y						
7	Adjustment of pulley belts for Air Blowers		Y					
8	Tightening of Air Blower, Electric Motor Nut Bolts		Y					
9	Diesel Cleaning and Greasing of Pumps				Y			
10	Greasing of Air Blowers			Y				
11	Air Blowers Oil Change				Y			
12	Replacement of Pulley Belts for Air Blowers					Y		
13	Replacement of Sand Media in Sand Filler						Y	
14	Replacement of Carbon Media in Carbon Filler						Y	
15	Maintain Chlorine Level in Chlorine Solution Tank	Y						
16	Maintain Alum Solution Level in Alum Tank (If Provided)	Y						
17	Anti-Corrosive paint to Bar Screen						Y	Y
18	Sludge Disposal to Gardening from SDB	Y	Y					
19	Settling test of Aeration tank and Record of same	Y						
20	Check for tripping pump / motor	Y						
21	Filter backwash manual mode / Auto Mode	As reqd	Y					

Note: Above Maintenance Frequencies are given as guidelines. AMC Agency shall adopt frequencies as needed during actual running of STP

Signature of AEE Representative \_\_\_\_\_ Signature of Client Representative \_\_\_\_\_

**ASMI ECO EQUIPMENTS**

Project Name - STP Capacity 135\_ Cum/day

Design Calculation sheet

Sr.No.	Description	Quantity	Unit
1	Number of Tenements Considered	0	No.
2	Total Population for above tenements	0	No.
3	Residential Daily Water Consumption @ 145 LPCD	0	lit/day
4	Commercial Population	0	No
5	Commercial Daily Water Consumption @ 45 LPCD	0	lit/day
4	100% of Sewage Coming to STP	0	lit/day
5	Designed STP Capacity	135000	lit/day
6	Average Daily Flow (Sr. No. '4' + 24 Hours)	5625	lit/hour
7	Peak Flow Rate (Avg daily flow x 3)	16875	lit/hour

**Compartment Capacity Calculations**

Sr.No.	Compartment Name & Description	Size Required Liters	Size Provided LIT
1	Equalization Tank @ 1.5 times Average Daily Flow	15829	14000
2	Aeration Tank @ 12 Hours Hyd. Retention Time	95649	100000
3	Secondary Settling Tank @ 2 Hours HRT	15475	14000
4	Intermediate Tank @ 1.5 Hour capacity for Pumping	14147	14000
5	Final Collection Tank (for flushing /Gardening)	39017	40000
6	Aeration Provided in a. Aeration Tank, b. Intermediate Tank, c. Final Collection Tank, d. Equalization tank		

**Electrical Requirement**

Sr.No.	Description	Capacity in HP	Number of motors
1	Raw Water Pumps in Equalization Tank	1	2
2	Air Blowers Electric Motors	5.5	2
3	Sludge Return Pumps	1	1
4	Filter Feed Pumps	1.5	2

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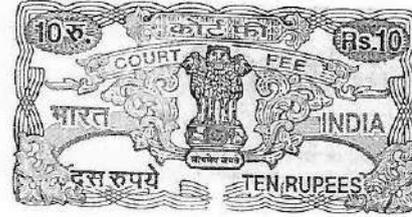
Surakshay House

S.No. 57/2/22; Behind VTP urban Nest

Katraj-Hadapsar By Pass Road

Undri, PUNE - 411060

Email: rv24oct@yahoo.com



05 Apr 2023

RV/RTI/2023/7

RTI Application

To

PJO

CPCB

HQ8C+FX8; Baner

PUNE - 411045

REQUEST FOR INFORMATION / RETURNS / REPORTS FILED BY PP  
IN COMPLIANCE WITH THE MANDATORY CONDITIONS STIPULATED  
IN THE ENVIRONMENTAL CLEARANCES (ECs) GRANTED TO  
M/S VTP REALTY & MOHITE ASSOCIATES FOR "URBAN NEST /  
TRADE PARK / COMMERCIAL CENTRE 1 & 2 AT UNDRI, PUNE.

Sir

1. Kindly refer to:

(a) EC no. SEAC-III/2015/CR-12/TC-3 dt 21 Sep 2016.  
(SEAC-III-2015/CR-12/TC-3)

(b) EC no. SIA/MH/MIS/166840/2020 dt 03 Sep 2021.

2. Under RTI Act, it is requested that following be forwarded at the earliest:-

(a) Reports required vide subpara (xxii), (xxxvi), for GCs under construction phase of Para 3 of EC dt 2016.

(b) Subpara (iii) of GCs for Post-construction phase of Para 3 of EC dt 21 Sep 2016.

P. J. O.  
TC

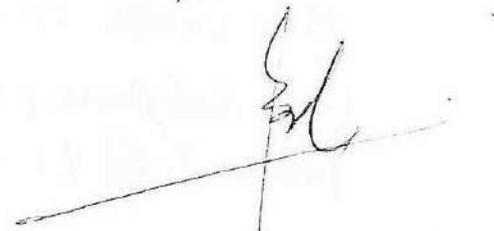
Report required vide

- (c) / Subpara (vii) of GCs for Post construction (on year wise expenditure) of Para 3 of EC dt 21 Sep 2016
- (d) Report required vide subpara (ix) of GCs for Post construction of Para 3 of EC dt 21 Sep 2016.
- (e) Compliance report required vide subpara (xi) of GCs for Post construction of Para 3 of EC dt 21 Sep 2016.
- (f) Compliance report as required vide subpara (xii) & subpara (xiii) i.e 6 monthly compliance report & Environmental statement of GCs under Post construction phase of Para 3 of EC dt 21 Sep 2016.
3. Similar compliance report copies, which are to mandatorily filed by PP, as mentioned at various sub-paras of Para 3 of EC dt 03 Sep 2021.
4. Request all such compliance reports filed by PPs and copies given to your office as required by both the Environmental clearance dt 21 Sep 2016 & 03 Sep 2021, be forwarded at the earliest at above mentioned address / email.

Thanking you. Yours Sincerely,

Central Pollution Control Board  
Regional Directorate, Pune

Buhera  
5/04/2023




# CENTRAL POLLUTION CONTROL BOARD

902

## केंद्रीय प्रदूषण नियंत्रण बोर्ड

(Ministry of Environment, Forests & Climate Change, Government of India)  
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)

Regional Directorate, Pune

क्षेत्रीय निदेशालय, पुणे

Survey No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune – 411045

सर्वे नं. 110, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045

File No. PI-11/1/2022-TECH-RD-PUNE-RD(Pune)/525

Date: 21/04/2023

To

Shri Commodore Rakesh Verma  
Surakshay House  
S. no. 57/2/22, Behind VTP Urban Nest  
Katraj-Hadapsar By Pass Road  
Undri, Pune – 411060  
E-mail: [rv24oct@yahoo.com](mailto:rv24oct@yahoo.com)

**Sub:** Seeking information under Right to Information (RTI) Act, 2005 – reg.

Sir,

This has reference to your RTI application, dated 05/04/2023 under the RTI Act, 2005 seeking copy of information/returns/reports filed by the PP in compliance with the mandatory conditions stipulated in the Environmental Clearance (EC) granted to M/s VTP Reality & Mohite Associates for "URBAN NEST/TRADE PARK/COMMERCIAL CENTRE 1 & 2" at Undri, Pune.

In this regard, the point wise reply is given as below:

- 2a. Reports required vide sub para (xxii), (xxxvi), for GCs under construction phase of para 3 of EC dated 2016.
- 2b. Sub para (iii) of GCs for post construction phase of para 3 of EC dated 21 Sept, 2016.
- 2c. Report required vide sub para (vii) of Gcs for post construction (on year wise expenditure) of para 3 of EC dated 21 Sept, 2016.
- 2d. Report required vide sub para (ix) of GCs for post construction of para 3 of EC dated 21 Sept, 2016.
- 2e. Compliance report required vide sub para (xi) of GCs for post construction of para 3 of EC dated 21 Sept, 2016.
- 2f. Compliance report as required vide sub para (xii) & sub para (xiii) i.e. 6 monthly compliance report & environmental statement of GCs under post construction phase of para 3 of EC dated 21 Sept, 2016.
- No information is available w.r.t. 2(a) to 2(f) above as the old files/records are weeded out which are more than 5 years old under Special Campaign 2.0 carried-out by CPCB in the month of October, 2022.

क्षेत्रीय निदेशालय, पुणे, Email: [rdpune.cpcb@gov.in](mailto:rdpune.cpcb@gov.in)

प्रधान कार्यालय : परिवेश भवन, सीबीडी सह कार्यालय परिसर, पूर्वी अर्जुन नगर, शाहदरा, दिल्ली – 110032

Website: [www.cpcb.nic.in](http://www.cpcb.nic.in)

3. *Similar compliance report copies, which are to mandatorily filed by PP, as mentioned at various sub paras of para 3 of EC dated 03 Sept, 2021.*
- Relevant information is not available with this office.
4. *Request all such compliance reports filed by PPs and copies given to your office, as required by both the environmental clearance dated 21 Sept, 2016 & 03 Sept, 2021.*
- Relevant information is not available with this office.

Yours faithfully,



(Bharat K Sharma)  
Regional Director

---

क्षेत्रीय निदेशालय, पुणे, Email: [rdpune.cpcb@gov.in](mailto:rdpune.cpcb@gov.in)

प्रधान कार्यालय : परिवेश भवन, सीबीडी सह कार्यालय परिसर, पूर्वी अर्जुन नगर, शाहदरा, दिल्ली - 110032

Website: [www.cpcb.nic.in](http://www.cpcb.nic.in)



From: Commodore Rakesh Verma, 9657858405  
 Surakshay House  
 S. No. 57/2/22; Behind VTP Urban Nest  
 Katraj-Hadapsar By Pass Road  
 Undri, PUNE - 411060

Email: rv24oct@yahoo.com



RN/RTI/2023/7

RTI Application

05 Apr 2023

IN No: - 867

Date: 05/04/23

To

PIO  
 CPCB  
 HQ 8C+FX 8; Baner  
 PUNE - 411045

REQUEST FOR INFORMATION / RETURNS / REPORTS FILED BY PP  
IN COMPLIANCE WITH THE MANDATORY CONDITIONS STIPULATED  
IN THE ENVIRONMENTAL CLEARANCES (ECs) GRANTED TO  
M/S VTP REALTY & MOHITE ASSOCIATES FOR "URBAN NEST /  
TRADE PARK / COMMERCIAL CENTRE 1 & 2 AT UNDRY, PUNE.

Sir

1. Kindly refer to:

(a) EC no. SEAC-III/2015/CR-12/TC-3 dt 21 Sep 2016.  
 (SEAC-III-2015/CR-12/TC-3)

(b) EC no. SIA/MH/MIS/166840/2020 dt 03 Sep 2021.

2. Under RTI Act, it is requested that following be forwarded at the earliest:-

(a) Reports required vide subpara (xxii), (xxxvi), for GCs under construction phase of Para 3 of EC dt 2016.

(b) Subpara (iii) of GCs for Post-construction phase of Para 3 of EC dt 21 Sep 2016.

Please examine and put up.

Sh. P.B. Sore

Please follow up with  
 the concerned authority  
 (Sh. P.B. Sore)

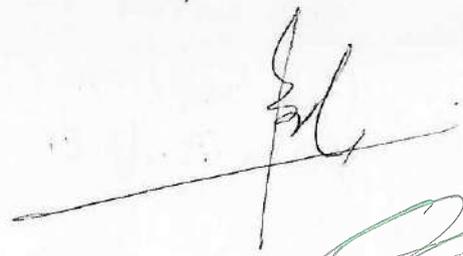
Received  
 05/04/2023  
 (Sh. P.B. Sore)

R.T.O.  
 TC

Report required vide

- (c) Subpara (vii) of GCs for Post construction (on year wise expenditure) of Para 3 of EC dt 21 Sep 2016.
- (d) Report required vide subpara (ix) of GCs for Post construction of Para 3 of EC dt 21 Sep 2016.
- (e) Compliance report required vide subpara (xi) of GCs for Post construction of Para 3 of EC dt 21 Sep 2016.
- (f) Compliance report as required vide subpara (xii) & subpara (xiii) i.e 6 monthly compliance report & Environmental Statement of GCs under Post construction phase of Para 3 of EC dt 21 Sep 2016.
3. Similar compliance report copies, which are to mandatorily filed by PP, as mentioned at various sub-paras of Para 3 of EC dt 03 Sep 2021.
4. Request all such compliance reports filed by PPs and copies given to your office, as required by both the Environmental clearance dt 21 Sep 2016 & 03 Sep 2021, be forwarded at the earliest at above mentioned address/email.

Thanking you. Yours Sincerely


9657858405

Surakshay House

S.No. 57/2/22

Behind VTP urban Nest Society

Katsaj-Hadapsar Bypass Road

Near Undri chowk

Undri; PUNE - 411060



RV/RTI/2023/5

03 Apr 23

(03 Apr 23)

RTI APPLICATIONTo

Chairman, SEIAA / PIO

601; 6<sup>th</sup> floor; NKM International House

behind LIC Yogakshema Building

177, Babubhai Chinoy Marg

Nariman Point, Mumbai - 400020

RTI Application: For EC Granted in 2016 to  
VTP urban Nest, Undri, PUNE-60

Sir,

1. Refer to EC.No. SEAC-III-2015/CR-12/TC-3 dt ~~21~~ 21.9.2016 granted to VTP & Mohite Associates for "URBAN NEST" project at Undri, Pune. Under RTI, following documents & information are requested:

(a) Is "LOCATION OF STP", considered as a deciding factor under Environmental subject, while granting EC?

(b) Authenticated copy of "SERVICE LAYOUT", as referred at Sr. No. 51 of TABLE shown at Para 2 of EC granted referred at para 1 above.

(c) Name of Authority who approved the "service layout" showing Location of STP, while issuing EC.

(d) While approving the "Location of STP" of said project, were the

  
 P.I.O.

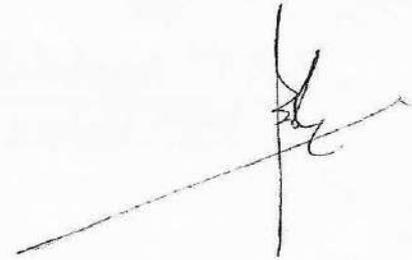
factors like Neighbours locations; distance (Buffer distance) to be maintained between residential area and STP; Wind direction; Terrain contour; If STP can be permitted in the marginal space of the layout, considered.

2. In view of foregoing, request info v/s RTI may be forwarded at the earliest.

Thanking you

Yours Sincerely

Encl: Copy of above mentioned EC.





**GOVERNMENT OF MAHARASHTRA**  
**Environment & Climate Change Department,**  
 15<sup>th</sup> Floor, New Administrative Building,  
 Hutatma Rajguru Chowk,  
 Madam Cama Road, Mantralaya,  
 Mumbai-400032.

No.RTI-2023/CR-19/SEIAA

Date : 12/04/2023

To,

✓ Mr. Rakesh Verma  
 Surakshay House, S.No. 27/2/22  
 Behind VIP Urban Nest Society,  
 Katraj Hadapsar Bypass Road,  
 Near Undri chowk,  
 Undri, Pune-411060

**Sub :- Application for Information under RTI Act-2005.**

Sir,

This is with reference to your RTI application dated 03.04.2023 (received on 11.04.2023) under Right to Information Act, 2005. Pointwise reply to your RTI is as follows.

Information Sought	Reply
<p>EC No SEAC-III-2015/CR-12/TC-3 Dt. 21.09.2016 granted to VTP &amp; Mohite Associators for URBAN NEST Project at underi, pune under RTI following documents &amp; information are requested</p> <ol style="list-style-type: none"> <li>Is Location of STP considered as a deciding factor under Environment subject while granting EC ?</li> <li>Authenticated Copy of Service Layout as referred at Sr. No. 31 of Table shown at para 1 above.</li> <li>Name of Authority who approved the service layout showing location of STP while issuing EC.</li> </ol>	<p>The information sought by you is pertains to Pune Municipal Corporation. Therefore your Two RTI applications dated 03.04.2023 has been transferred to Pune Municipal Corporation for necessary action under RTI Act, 2005.</p>

*[Handwritten Signature]*  
TC

d. While approving the location of STP of said project, were the factors like Neighbours location, distance (Buffer Distance) to be maintained between residential area and STP, Wind directions Terrain contour, If STP can be permitted in the marginal space of the layout considered ?

Your,



PIO & Scientist-2  
(Environment Dept.)

Copy to,

Public Information Officer, PIO, Pune Municipal Corporation, PMC Main Building, Near Mangla Theatre, Shivajinagar, Pune-It is requested to provide available information to the applicant. Copy of the RTI Applications dated 03 April 2023 is enclosed herewith.



From: Commodore Rakesh Verma, 9657858405

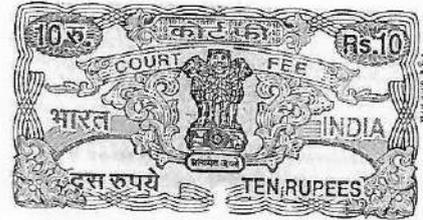
910

Surakshay House

S.No. 57/2/22; Behind VTP Urban Nest  
Katraj-Hadapsar Bypass Road.

Under; PUNE - 411060

Email: rv24oct@yahoo.com



RV/RTI/2023/8

05 Apr 2023

## RTI APPLICATION.

To, Member Secretary / PIO  
SEIAA  
Environment Department  
Room No. 217; 2<sup>nd</sup> Floor  
Mantralaya Annexe  
Mumbai - 400032

REQUEST FOR INFO/RETURNS/REPORTS FILED BY PP IN  
COMPLIANCE WITH THE MANDATORY CONDITIONS STIPULATED  
IN THE ENVIRONMENTAL CLEARANCE (ECs) GRANTED TO  
M/S VTP REALTY & MOHITE ASSOCIATES FOR "URBAN NEST"  
TRADE PARK/COMMERCIAL CENTRE 1 & 2, UNDRI, PUNE.

Sir,

1. Kindly refer to the following Environmental clearances (ECs)

- (a) EC No. SEAC-III-2015/CR-12/TC-3 dt 21 Sep 2016.
- (b) EC No. SIA/MH/MIS/166340/2020 dt 03 Sep 2021.

2. Under RTI Act, following requested:

(a) Reprt required to be submitted to your dept as per subpara (xxii) & (xxxvi), Under GCs for construction phase, of Para 3 of EC dt 21 Sep 2016.

(b) Names of "Appropriate Authority" from whom "Prior certification" required before giving "PHYSICAL ALLOTMENT" or "OCCUPATION", as required vide subpara (i) under GCs for Post-construction of Para 3 of EC dt 21 Sep 2016

P.F.O.  
TC

- (c) A copy of "PRIOR CERTIFICATION" as required and mentioned at subpara 2(b) above.
- (d) Report required as per subpara (vii) of GCs during Post-construction of Para 3 of EC dt 21 sep 2016
- (e) Compliance report required as per subpara (ix) under GCs - Post construction of Para 3 of EC dated 21 sep 2016.

☞

3. Request a copy of above documents be forwarded at the earliest at above mentioned address/Email.

Thanking you.

Yours Sincerely,





**GOVERNMENT OF MAHARASHTRA**  
**Environment & Climate Change Department,**  
 15<sup>th</sup> Floor, New Administrative Building,  
 Hutatma Rajguru Chowk,  
 Madam Cama Road, Mantralaya,  
 Mumbai-400032.

No.RTI-2023/CR-23/SEIAA

Date : 12/04/2023

To,

Mr. Rakesh Verma  
 Surakshay House, S.No. 27/2/22  
 Behind VIP Urban Nest Society,  
 Katraj Hadapsar Bypass Road,  
 Near Undri chowk,  
 Undri, Pune-411060

**Sub :- Application for Information under RTI Act-2005.**

Sir,

This is with reference to your RTI application dated 05.04.2023 (received on 12.04.2023) under Right to Information Act, 2005. Pointwise reply to your RTI is as follows.

Information Sought	Reply
Request for Info>Returns/Reports filled by PP in compliance with the mandatory conditions stipulated in the Environment Clearance (ECs) granted to M/s VIP Realty & Mohite Associates for URBAN NEST Trade Park/Commercial Centre 1&2, Undri, Pune.	The information sought by you is pertains to Ministry of Environment, Forest & Climate Change, Nagpur. Therefore your RTI application dated 05.04.2023 has been transferred to Ministry of Environment, Forest & Climate Change, Nagpur for necessary action under RTI Act, 2005.

Your,

PIO & Scientist-2  
 (Environment Dept.)

**Copy to,**

Public Information Officer, PIO, Ministry of Environment, Forest & Climate Change, Nagpur. Integrated Regional Office, East Wing, New Secretariat Building, Civil Lines, Nagpur - It is requested to provide available information to the applicant. Copy of the RTI Applications dated 05 April 2023 is enclosed herewith.

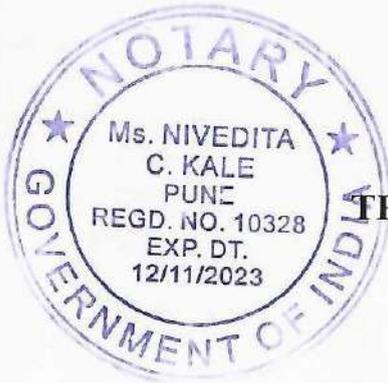
भारतीय डाक  
 India Post

IN2578514561N IVR:82772578514  
 RL N.C.L. FINE S.O (411003)  
 Counter Nos:1,05/04/2023,14:27  
 To:CHAIRMAN DEIAA /PIO.,  
 PIN:400020, Marine Lines S.O  
 From:RAKESH VERMA.,  
 Wt:70gms  
 Amt:27.00(Cash)  
 (Track on www.indiapost.gov.in)

भारतीय डाक  
 India Post

IN2578514601N IVR:82772578514  
 RL N.C.L. FINE S.O (411008)  
 Counter Nos:1,05/04/2023,14:27  
 To:MEMBER SEC IPO SETAA.,  
 PIN:400032, Mantralaya SO Mumbai  
 From:RAKESH VERMA.,  
 Wt:150gms  
 Amt:22.00(Cash)  
 (Track on www.indiapost.gov.in)  
 (Dist 18392644969) -Muz. Nalis, Sta. Safar

*Handwritten signature and initials*



**BEFORE THE HON'BLE NATION GREEN  
TRIBUNAL WESTERN ZONE BENCH PUNE, AT  
PUNE**

**Original Application No. 92 / 2022 (WZ)**

**Commodore (Brig. Rnk) Rakesh Verma ... Applicant**

**Versus**

**M/s V. T. Parlesha LLP & Mohite Associates  
and Others ... Respondent**

The Rejoinder of the Applicant to the layout submitted the  
Respondent No. 10 dated 15/05/2023, is as follows :

1. The Applicant submits as per the direction given by the Hon'ble Tribunal which were the directives provided to the Respondent No. 10 has failed to file the clear copy of the Affidavit dated 21/03/2023. The directions of the Hon'ble Tribunal are as follows:

*12. The remaining part of the affidavit is absolutely vague. We do not find how it has been worded. We direct the MPCB to submit a clear affidavit with a period of one week and further direct the Applicant to file rejoinder within a period of one week thereafter.*

2. The Applicant submits that the Respondent No. 10 has failed to file the same within a week's period from



24/03/2023; and thereafter as per the direction of the Hon'ble Tribunal the Applicant as directed to file its Rejoinder within One week's time, thereafter. The Applicant submits that the Respondent No. 10 only filed the layout and not the clear copy of the affidavit, as per the directives of this Hon'ble Tribunal. Hence considering the cogent reasons the Applicant was not able to file Rejoinder to the same.

3. The Applicant submits that the Respondent No. 10 on the other hand has only filed the layout in compliance to the said directions of the Hon'ble Tribunal. The Applicant submits that the Respondent No. 10 has incorrectly shown the road width as 5 meters instead of 6 mtrs. and the values therein are higher even within the boundaries of the said project and which is not permissible vide section 3(1), 4 (1) and 7(1) of the Noise Pollution (Regulation and Control) Rules, 2000.

**Pune**

**Dated : 20/05/2023**

*Sanjay A. Chavan*

**Applicant**

**Advocate for the Applicant**

*Sanjay A. Chavan*

**VERIFICATION**

I, **Commodore (Brig. Rnk) Rakesh Verma** the Applicant herein, do here state on solemn oath and affirmation that the contents of paragraph no. 1 to paragraph no. 3 are true and correct to the best of my knowledge, information and belief. Hence, I have signed and sworn this **Verification** before the **Hon'ble Notary Public of India** on this day of 20<sup>th</sup> **May of the year 2023.**



*[Handwritten Signature]*  
**Affiant**

**Commodore (Brig. Rnk) Rakesh Verma**

**I know the Affiant**

*[Handwritten Signature: Omkar A. Chavan]*

**Adv. Omkar A. Chavan**

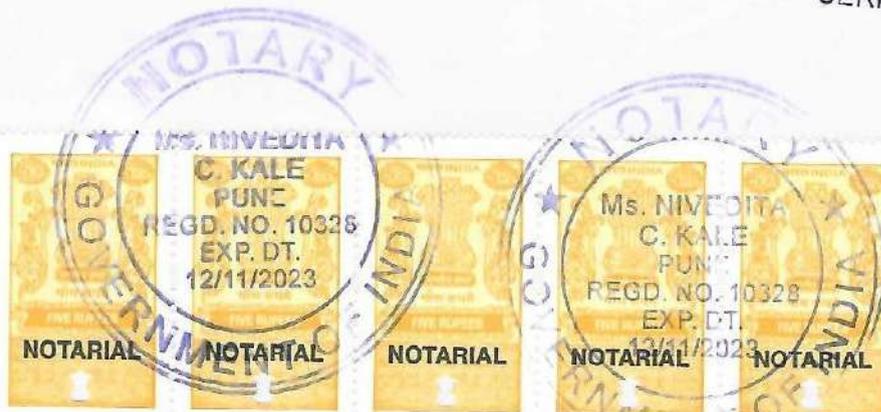


**BEFORE ME**

*[Handwritten Signature: Ms. Nivedita C. Kale]*  
**Ms. NIVEDITA C. KALE**  
**NOTARY, GOVT. OF INDIA**  
**PUNE**

**NOTED AND REGISTERED AT**  
**SERIAL NUMBER 16510/23**

**20 MAY 2023**



*[Handwritten Signature]*



**BEFORE THE HON'BLE NATION GREEN  
TRIBUNAL WESTERN ZONE BENCH PUNE, AT  
PUNE**

**Original Application No. 92 / 2022 (WZ)**

**Commodore (Brig. Rnk) Rakesh Verma ... Applicant**

**Versus**

**M/s V. T. Parlesha LLP & Mohite Associates  
and Others ... Respondent**

The Rejoinder of the Applicant to the Certificate submitted  
by Respondent No. 16, dated 15/05/2023, is as follows :

1. The Applicant submits that the Respondent No. 1 submitted a Certificate from Nsafe / Respondent No. 16, which completely vague in nature and the same cannot be relied. The Applicant further submits that the said certificate from Nsafe / Respondent No. 16, does not provide any evidence to substantiate the contents as mentioned in the certificate. The certificate stated that images are attached but no images attached and the same are actually been implemented which are functional and compliant as per the Respondent no 10 is not known.
2. The Applicant submits that this Hon'ble Tribunal as per the direction of order dated 24/03/2023 had directed the Respondent No. 1 to submit a reply on the

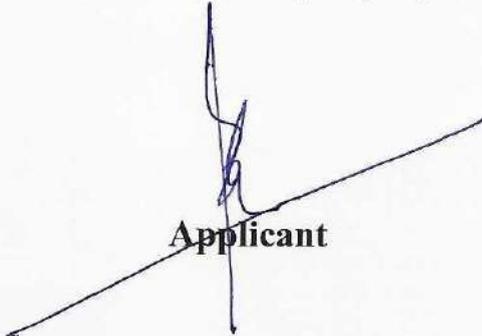
issue of De-Odorization unit from Respondent no 1. The Applicant further submits that the Respondent No. 1 thereafter has failed to comply with the said directions of this Hon'ble Tribunal.

3. The Applicant submits that the final report as indicated by Respondent No. 10 to be submitted by Respondent No 1 as required vide INTERM DIRECTIONS issued dated 30/3/22 is not yet complied even after one year.
4. The Applicant submits that the Respondent No. 1 has stated in its Reply that the Applicant has not given material records to prove the nuisance issues of Odour and Noise, which the Applicant denies in toto and the Applicant also further submits that it is amply proven to be a mischievous act as the Respondent No. 1 has acknowledged the presence of same nuisance which have now been corrected (as stated and claimed by NSAFE) in the certificate issued by NSAFE dated 15/05/23.
5. The Applicant further submits that all the averments of certificate submitted above are mere self certification and thus they don't hold any legality.



**Pune**

**Dated : 20/05/2023**

  
**Applicant**

*Omkar A. Chavan*

Advocate for the Applicant

**VERIFICATION**

I, **Commodore (Brig. Rnk) Rakesh Verma** the Applicant herein, do here state on solemn oath and affirmation that the contents of paragraph no. 1 to paragraph no. 5 are true and correct to the best of my knowledge, information and belief. Hence, I have signed and sworn this **Verification** before the **Hon'ble Notary Public of India** on this day of **20<sup>th</sup> May of the year 2023**.



Affiant

*[Handwritten signature of Commodore (Brig. Rnk) Rakesh Verma]*

**Commodore (Brig. Rnk) Rakesh Verma**

I know the Affiant

*Omkar A. Chavan*

**Adv. Omkar A. Chavan**



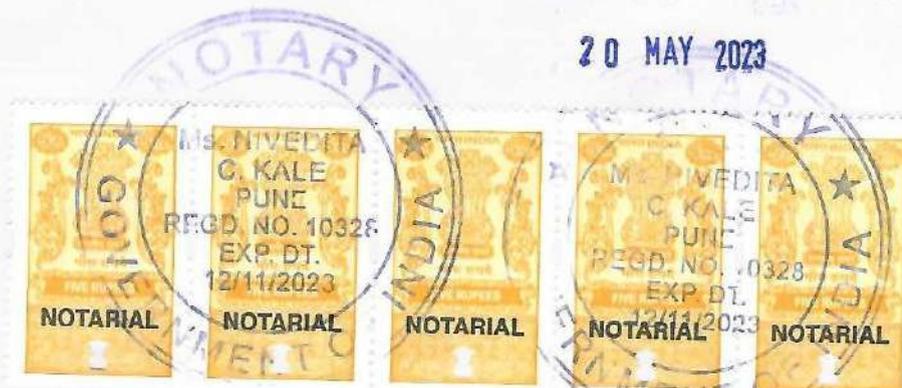
**BEFORE ME**

*M. C. Lele*

**Ms. NIVEDITA C. KALE**  
NOTARY, GOVT. OF INDIA  
PUNE

NOTED AND REGISTERED AT  
SERIAL NUMBER 16410123

**20 MAY 2023**



*[Handwritten signature]*